

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION No. 1313 of 2024 (PB)**

**IN THE MATTER OF:**

**V. Srikanth.**

**Applicant(s)**

**Versus**

**State of Andhra Pradesh & Ors.**

**Respondent(s)**

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 **Filed By:**

**TVS RAGHAVENDRA SREYAS, SIDDHARTH VASUDEV  
and BRAHMA PRAKASH SONI  
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SECTOR 35, FARIDABAD 121003.**

**Dated: .02.2026**

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**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION No. 1313 of 2024 (PB)**

**IN THE MATTER OF:**

**V. Srikanth.**

**Applicant(s)**

**Versus**

**State of Andhra Pradesh & Ors.**

**Respondent(s)**

**AFFIDAVIT BY MEMBER SECRETARY ON BEHALF OF ANDHRA  
PRADESH POLLUTION CONTROL BOARD IN COMPLIANCE WITH  
ORDER DATED. 08<sup>th</sup> January, 2026 PASSED IN O.A. No.1313 of 2024  
(PB).**

I, Sri S Saravanan, Son of A. Shanmugam, aged about 52 years, presently working at AP Pollution Control Board, do hereby solemnly affirm and state as follows:

1. I, am presently working as Member Secretary, in Andhra Pradesh Pollution Control Board and am duly authorized by the answering respondent. I state that I am fully conversant with the facts of the case to the extent of record maintained by the Respondent and as such competent to depose the correctness or otherwise of the facts stated in the present affidavit.



  
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VIJAYAWADA-520 007.**

2. It is humbly submitted that Shri V. Srikanth S/o of Shri Narayana Rao resident of Chalivendra, Muthukur village, Muthukur Mandal, SPSR Nellore, District, Andhra Pradesh submitted a representation dated 11.07.2024 to the Hon'ble National Green Tribunal, Principal Bench, New Delhi, regarding pollution problems due to M/s. Adani Krishnapatnam Port Limited, SPSR Nellore District. The Hon'ble National Green Tribunal, Principal Bench, New Delhi, considered and registered the representation as O.A. No. 1313/2024.
3. In compliance to the Hon'ble NGT (PB) Delhi order dated 19.12.2024, a Joint Committee was constituted. The Joint Committee inspected M/s. Adani Krishnapatnam Port (AKPL) on 29.01.2025 and 30.01.2025. The joint committee submitted report to Hon'ble NGT (PB), New Delhi on 25.02.2025. The case was heard on 19.12.2024, 29.05.2025, 08.10.2025 and latest on 08.01.2026.
4. **Order of the Hon'ble NGT (PB), New Delhi dated 08.01.2026:**  
The Hon'ble National Green Tribunal, Principal Bench heard the case and vide its order dated 29.05.2025 has directed the following:

"

*1. Replies on behalf of the contesting Respondents have been filed. It will open to the Applicant to file the rejoinder within four weeks. Learned counsel appearing for the Respondent No. 2-APPCB submits that there was a petition filed against the Respondent No. 4 before the Southern Zonal Bench of the Tribunal which was disposed of and has now been remanded back by the Hon'ble Supreme Court as the Project Proponent was not impleaded therein. He is directed to place on record the entire material showing the issue involve in that OA and*



  
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also the period of violation, if any, under consideration in that OA. Let the same be filed within four weeks.

2. List for hearing on 17.04.2026 as prayed by the counsel for the Respondent No. 2"

A copy of the Hon'ble NGT(PB), New Delhi order dated. 08.01.2026 is enclosed as **Annexure-I.**

M/s. Adani Krishnapatnam Port Limited is a Port facility located at Krishnapatnam, SPSR Nellore District. The Andhra Pradesh Pollution Control Board (APPCB) issued Consent to Operate (CTO) & Hazardous Waste Authorisation (HWA) to the facility on 11.11.2022 to handle for the following cargo, which is valid upto 31.08.2027.

Sl.No	Products	Quantity
1.	Coal	46 Million Tons/ Annum
2.	Iron Ore	8 Million Tons/Annum
3.	General Cargo (Fertilizers, granites, Edible Oil and Lube oils, others ).	14 Million Tons/Annum
4.	Liquid Cargo (POL, LNG, LPG, Chemical products)	10 Million Tons/Annum
5.	Container Cargo	2.0 million TEUs/A
	<b>Total</b>	78.0 million Tons/A, Non container cargo + 2.0 million TEUs/A container cargo
6	No. of Berths	13 Berths (12 + Liquid Jetty L4)



  
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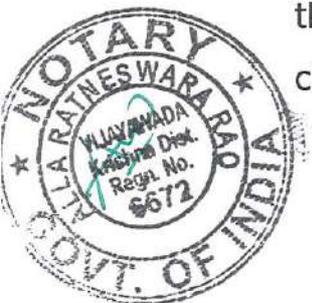
5. **Hon'ble NGT O.A.No.69 of 2024 (BONIGI RANGAIAH VS CENTRAL POLLUTION CONTROL BOARD AND OTHERS)**

It is to submit that Sri Bonigi Rangaiah S/o Venkateswarlu, resident of Kakuvaripalem, Vellapalem Village, Tirupati district filed an original application before the Hon'ble National Green Tribunal, Principal bench, New Delhi on the pollution problems due to M/s. Adani Krishnapatnam Port, SPSR Nellore District. The Hon'ble National Green Tribunal, Principal Bench, New Delhi, treated and registered the representation as O.A. No. 759/2023 and vide disposal order dated.22.01.2024 transferred the case to Hon'ble NGT southern zone, Chennai and registered as Original Application No. 69 of 2024 (SZ).

The Hon'ble National Green Tribunal, Principal bench, New Delhi vide Order dated 22.01.2024 constituted, a joint committee to verify the factual position and suggest appropriate remedial action consisting of comprising of representatives of the Central Pollution Control Board (CPCB), Andhra Pradesh Pollution Control Board (Andhra Pradesh Pollution Control Board (APPCB)) and Collector, Nellore. Accordingly, the Committee inspected M/s. Adani Krishnapatnam Port, SPSR Nellore District on 07.03.2024 and submitted a report to the Hon'ble NGT, Southern Zone, Chennai.

**Field Observations of Joint Committee:**

- a. The joint Committee had discussion with Representatives of M/s AKPL and reviewed the status of compliance made w.r.t conditions given in EC and CRZ clearance. M/s AKPL is complying with most of the conditions stipulated in the Environmental Clearance & CRZ clearance dated. 13.11.2009 except specific conditions such as the



  
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development of a 100m wide green belt around the coal stockyard, priority to the maintenance of stormwater drains from the surrounding area, and mechanization of port operations.

- b. Conditions imposed in Consents under Air & Water Act also discussed, the status of compliance made w.r.t CTO issued by the A.P. Pollution Control Board is enclosed. M/s AKPL is complying with most of the conditions stipulated in the CTO and it is required to ensure consistent compliance with the conditions. However, keeping in view the increased traffic of dusty cargo (i.e. coal), M/s AKPL needs to improve its dust control measures.

The following recommendations of the Joint committee has made in the report for better control of fugitive emissions during loading and unloading operations is submitted below:

1. To expedite the dust control measures as per the timelines submitted to APPCB.
2. To expedite the mechanization of the project and ensure completion in 2-3 years. Till then, extensive dust suppression measures shall be taken by installing MDSS as per the direction of APPCB. M/s AKPL shall take the lead and ensure the execution of the mechanization project at an early date.
3. To ensure the installation of dust suppression system at the south berth as per schedule, i.e., by December 2024.
4. To expedite the installation of the additional CAAQMS to take swift measures in case of an increase in PM levels. M/s. AKPL shall install additional CAAQM stations by the end of September 2024.



  
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The Hon'ble National Green Tribunal, Southern Bench vide its order dated 13.08.2024 has directed the following:

"

1. *Today, there is no representation for the applicant.*
2. *The Joint Committee has filed its report. It is stated that the reply filed by the CPCB (Respondent No.1) is returned due to certain defects.*
3. *The learned counsel appearing for the APPCB seeks time to file the further action taken report.*
4. *Post the matter on 20.09.2024."*

The Hon'ble National Green Tribunal, Southern Bench vide its order dated 20.09.2024 has directed the following:

"

1. *Today, there is no representation for the applicant.*
2. *At the request of the learned counsel appearing for the APPCB, post the matter on 27.11.2024 for filing the further action taken report."*

As per the above order, the Hon'ble NGT has directed the Pollution Control Board to file the further action taken report.

The Board officials inspected the Adani Krishnapatnam port Limited on 20.11.2024 and submitted action taken to the Hon'ble NGT (SZ), Chennai on 26.11.2024.

The Hon'ble NGT (SZ), Chennai vide order dated. 13.02.2025 has disposed the matter O.A. No. 69 of 2024 with the following directions, the gist of the order is as follows:



  
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15. In view of the above, the Original Application is disposed of with the following directions:

- i. **The APPCB is directed to impose environmental compensation for the past violations as noted by the Joint Committee.**
- ii. **The APPCB is directed to ensure that directions issued by them on 14.12.2023 are complied with in full, especially,**
  - (a) **Mechanization of South Berths to handle coal within two months.**
  - (b) **Installation of fixed dust separation systems at South Berth for handling of coal and other dusty cargo.**
  - (c) **Utilization of sewage generated from the Nellore Municipal Corporation for dust suppression system in the port after treatment of sewage.**
- iii. **The APPCB is also directed to fix specific timelines for compliance of above conditions and levy environmental compensation for any delay in compliance beyond the fixed deadlines.**
- iv. **The Project Proponent, while developing a 100-meter-wide greenbelt around the coal stockyard, shall plant native species which are tall growing such as Bamboo Giganteus, Burflower Tree (Neolamarckia cadamba) etc."**



  
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Copy of the Hon'ble NGT (SZ) order dated.13.02.2025 is enclosed for kind perusal as **Annexure-II**

In obedience to the orders of the Hon'ble NGT, Chennai, the issue was reviewed before the Monitoring (Task force) committee of Board office, Vijayawada on 04.04.2025. The committee noted that, the Hon'ble NGT (SZ), Chennai vide order dated. 13.02.2025 has disposed the matter O.A. No. 69 of 2024 with the above directions.

After careful examination, the Monitoring committee (Task Force) recommended to levy environmental compensation for the past violations as noted by the joint committee after receipt of date of commencement of Phase-II port operations from the industry along with directions.

Accordingly, the A.P. Pollution Control Board issued directions to the M/s. Adani Krishnapatnam Port Limited on 26.04.2025, including levy of Environmental Compensation for past violations. Copy of the directions dt.26.04.2025 is enclosed for kind perusal as **Annexure-III**

The AKPL authorities submitted that ,the Phase-II port operations commenced in the year 2014-2015 and not furnished specific date of commencement . Hence, the date of CTO order issued to the Port taken as date of commencement of operations. The port authorities obtained CTO for phase-II (6 nos of berths) operations on 24.09.2015.

- i) Based on the Central Pollution Control Board (CPCB) evaluation formula for levying environmental compensation (EC) for non-compliance.



  
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$$EC = PI \times N \times R \times S \times LF$$

Where, EC is Environmental Compensation in ₹

PI = Pollution Index of industrial sector = 84.4

N = Number of days of violation took place = 3147 (24.09.2015 to 06.05.2024)

R = A factor in Rupees (₹) for EC = 250

S = Factor for scale of operation = 1.5 ( Large scale)

LF = Location factor = 1

$$EC = PI \times N \times R \times S \times LF$$

$$EC = 84.4 \times 3147 \times 250 \times 1.5 \times 1$$

$$EC = \underline{\text{Rs. 9,96,02,550/-}}$$

The Member Secretary, APPCB on 23.06.2025 issued Showcause notice to levy an amount of Rs.9,96,02,550/- towards payment of Environmental Compensation viz. non- development of a 100m wide green belt around the coal stockyard, Poor maintenance of storm water drains and non-mechanization of all port operations, utilization of sewage generated from Nellore Municipal Corporation for dust suppression system in the port after treatment of sewage, installation of fixed dust separation systems (MDSS) at South berth for handling of coal and other dusty cargo to M/s. Adani Krishnapatnam Port Limited. Copy of the Showcause notice dt.23.06.2025 issued in this regard to the port is submitted as enclosure for kind perusal as **Annexure-IV.**

**Justification of APPCB for levy of Environmental Compensation for above non-compliance on Port:**

The Board while issuing CTE expansion for Phase-II for additional 14 nos of berths vide order dated 08.05.2010 stipulated a condition in Schedule-B at Sl.no.11 &15 that



  
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**11. The proponent shall comply with the following for controlling fugitive emissions:**

- Fully mechanized handling equipment for loading & unloading operations.
- Closed conveyor belt with water sprinkling arrangement for suppression of dust while conveying dusty cargos like coal & iron ore. Specially designed iron ore ship loader with goose neck chute to reduce drop height of iron ore into the ship.
- All the vehicles involved in transportation of cargo shall be covered with tarpaulin.
- Vehicles shall be managed to avoid traffic congestions and shall provide empty dusting vehicle washings / dry cleaning system to clean all outgoing cargo vehicles.
- Based on traffic density / vehicular movements anticipated from the port, parking facilities will be provided.
- Automated mechanical water sprinkling shall be provided on roads and at dusty cargo storage areas, for suppression of dust.

**15. Greenbelt shall be developed around the coal and iron ore stockyards to prevent fugitive dust of 100 m width as proposed by the industry."**

Whereas, the port has not fully mechanized all berths till date. The Port has fully mechanized the berth no.6 in the year 2022, mechanization of berth no.5 is under progress, which is scheduled to be completed by October,2026 and not started any works pertaining to mechanization of South berth.

Further, the port has not developed 100m width green all along the coal stockyards as stipulated in the CTE order dated. 08.05.2010. The port authorities addressed a letter to the MoEF&CC, GoI vide Ir. dated. 29.08.2012 requested for exemption for development of 100m width



  
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green belt along the coal stockyards, but no amendment issued by the MoEF&CC, GoI till date. Hence, the Environmental Compensation has been computed based on the CPCB formula on the non-compliance observed from phase-II operations i.e.24.09.2015 (date of CTO order).

In response to the Showcause notice issued by the APPCB, M/s. Adani Krishnapatnam port limited vide Ir.dated.10.07.2025 has submitted its reply and stated as follows:

- As Aggrieved by the directions issued in the final judgment dated. 13.02.2025 in OA No. 69 of 2024 and preferred a Civil appeal before the Hon'ble Supreme Court of India under Civil Appeal No. 9647 of 2025 (Diary No. 26531 of 2025), which was duly filed on 13.05.2025.
- The appeal challenges the findings and consequential directions of the Hon'ble NGT, including the basis on which the present Environmental Compensation is now sought to be imposed. The matter is currently pending adjudication before the Hon'ble Apex Court. As the office may be aware, the Hon'ble Supreme Court is on summer recess and is scheduled to reopen on 14.07.2025.
- As such, the legality and validity of the final judgment dated 13.02.2025 in OA No. 69 of 2024 is pending determination by the Hon'ble Supreme Court. Hence, the port requested the office to withhold any further proceedings, orders, or imposition of the proposed Environmental Compensation, and/or refrain from taking any coercive action, under the subject Show Cause Notice until the Hon'ble Supreme Court has finally heard the matter.



  
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It is submitted that, the Hon'ble Supreme Court of India in Civil Appeal No. 9647 of 2025 filed by M/s. Adani Krishnapatnam Port Limited (AKPL) while disposing the case vide order dt.18.11.2025, delivered the following:

"

1. *This appeal is against the judgment and order of the National Green Tribunal, Southern Zone, Chennai in Original Application No. 69 of 2024(SZ) dated. 13.02.2025.*

2. *The contention of the appellant is that they did not have an opportunity to place their case before the Tribunal, even when it was evident that the order that was to be passed would severely affect their interest. The appellant's specific grievance is that directions in paras 9, 15(i) and 15(vi) have a direct bearing on their freedom to business.*

3. *While issuing notice in the Civil Appeal, this Court by order dated 30.07.2025 passed the following interim order.*

*"Till the next date of hearing, there shall be stay of the directions issued in paragraphs 9 and 15(i) and 15(v) of the impugned order."*

4. *Having heard the learned counsel for the appellant and the respondents, we are of the opinion that the appellant must have an opportunity to place its case before the Tribunal. The learned counsel on behalf of the Pollution Control Board is in a position to oppose the prayer made by the appellant for granting it an opportunity to place its case.*

5. *In view of the above, we are inclined to remand the matter back to the National Green Tribunal to hear the appellant and if necessary to revisit the directions passed in the order impugned before us.*

6. *Pending disposal of the original application, the interim directions given by us on 30.07.2025 shall continue, unless varied by the Tribunal after hearing all the parties.*



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7. In conclusion, we also make it clear that we have not expressed any opinion on the merits of the matter or on the recommendations of the Joint Committee. It is for the Tribunal to hear the parties and pass necessary orders. We direct the Tribunal to take up and dispose of the Original Application No. 69 of 2024 expeditiously.

8. With these observations, the appeal stands disposed of.

9. Pending interlocutory application(s), if any, stands disposed of."

A copy of the Hon'ble Supreme Court of India disposal order dt. 18.11.2025 in Civil Appeal no. 9647 of 2025 along with civil appeal is enclosed for kind perusal as **Annexure- V**

In obedience to the orders of the Hon'ble Supreme Court of India, the matter was remanded back to Hon'ble National Green Tribunal, Southern Bench, Chennai and listed on 27.01.2026. This matter is posted to 12.03.2026.

6. This report is submitted for kind consideration.

The APPCB will abide by all directions, as the Hon'ble Tribunal may deem fit and appropriate.



**DEPONENT**

MEMBER SECRETARY  
A.P. Pollution Control Board  
VIJAYAWADA-520 007.

**VERIFICATION:**

I, the deponent abovenamed, do verify that the contents of the above affidavit are true, no part of it is false and nothing material has been concealed therefrom.

Verified at New Delhi on this 09<sup>th</sup> day of March, 2026.

**DEPONENT**

MEMBER SECRETARY  
A.P. Pollution Control Board  
VIJAYAWADA-520 007.



  
09/03/2026  
*Alla Ratneswara Rao*  
B.Com., LL.B  
ADVOCATE - NOTARY  
Appointed by Central Govt  
VIJAYAWADA, Krishna Dt. A.P

Item No. 13

Court No. 1

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**Original Application No. 1313/2024  
(I.A. No. 666/2025)

V Srikanth

Versus

Applicant

Central Pollution Control Board &amp; Ors.

Respondent(s)

Date of hearing: 08.01.2026

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: None appeared

Respondents: Mr. Thakur Sumit, Adv. for MoEF & CC  
Ms. Soni Singh, Adv. for CPCB (Through VC)  
Mr. TVS Raghavendra Sreyas & Mr. Siddhanth Vasudev, Advs. for APPCB  
Ms. Ruby Singh Ahuja & Ms. Megha Dugar, Advs. for R - 4**ORDER**

1. Replies on behalf of the contesting Respondents have been filed. It will open to the Applicant to file the rejoinder within four weeks. Learned counsel appearing for the Respondent No. 2-AP PCB submits that there was a petition filed against the Respondent No. 4 before the Southern Zonal Bench of the Tribunal which was disposed of and has now been remanded back by the Hon'ble Supreme Court as the Project Proponent was not impleaded therein. He is directed to place on record the entire material showing the issue involve in that OA and also the period of violation, if any, under consideration in that OA. Let the same be filed within four weeks.

2. List for hearing on 17.04.2026 as prayed by the counsel for the Respondent No. 2

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

January 08, 2026

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BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

Thursday, the 13<sup>th</sup> day of February, 2025.

**Original Application No. 69 of 2024 (SZ)**

(Through Video Conference)

IN THE MATTER OF

**Bonigi Rangaiah,**  
S/o Venkateswarlu,  
Kakuvaripalem Village,  
Vellapalem,  
Nellore District- 524 412.



...Applicant(s)

**Versus**

**1. Central Pollution Control Board,**

Through its Member Secretary,  
Parivesh Bhawan, East Arjun Nagar,  
New Delhi- 110032.

**2. Andhra Pradesh Pollution Control Board,**

Through its Member Secretary,  
Paryavarana Bhavan, A-3 Industrial Estate,  
Sanathnagar, Hyderabad- 500018.

**3. The District Collector,**

Nellore District,  
Collector Office, VRC Centre,  
Nellore, Andhra Pradesh- 524 001.

...Respondent(s)

For Applicant(s): Mr. Bonigi Rangaiah (Party-in-person)

For Respondent(s): Mrs. N. Nathami for R1.

Mrs. Madhuri Donti Reddy for R2 & R3.

**Judgment Reserved on: 8<sup>th</sup> February, 2025.**

**CORAM:**

**HON'BLE SMT. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**

**HON'BLE DR. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

**JUDGMENT**

***Delivered by Smt. Justice Pushpa Sathyanarayana, Judicial Member***

1. The above case has been Suo Motu registered by the Principal Bench as O.A. No. 759 of 2023 (PB) based on the complaint

received from Mr. Bonigi Rangaiah which was transferred to this Bench and re-numbered as O.A. No. 69 of 2024(SZ).

2. It is stated in the letter that the Adani Krishnapatnam Port handles large coal cargo, and its operations, including the import, storage, and transportation of coal, result in significant dust pollution. The dry, windy conditions cause coal dust to drift into surrounding villages, leading to severe health issues for residents. The port has not taken necessary measures to mitigate this pollution.
3. The fine coal dust spreads into the villages, affecting plant growth and causing serious environmental and health problems due to prolonged exposure. Despite over 25 years of operation, the port has failed to establish the required green belt, with only 2% plantation instead of the mandated 33%. Other contributing factors include overloading of vehicles, lack of wind shields, and the absence of pollution control measures like sprinklers and monitoring stations.
4. It is also stated that the port management has consistently violated environmental regulations, including conditions outlined in its Environmental Clearance (EC) and other licenses, and continues to rely on private, illegal groundwater suppliers.
5. In order to ascertain the allegations made, the Tribunal constituted a Joint Committee comprising of representatives of the Central Pollution Control Board (CPCB), Andhra Pradesh Pollution Control Board (Andhra Pradesh Pollution Control Board (APPCB)) and

Collector, Nellore to verify the factual position and take appropriate remedial action.

6. **The Joint Committee** filed its report dated 10.08.2024. It is stated that on 07.03.2024 the Joint Committee inspected the M/s Adani Krishnapatnam Port Limited and its surroundings. It is stated that the port obtained Environmental Clearance on 26.07.2006 for Phase-1 and further obtained Environmental Clearance and CRZ clearance for phase-II on 13.11.2009. The port also obtained an amendment to Consent for Establishment on 02.07.2015.

7. The port also proposed a change of cargo mix without change of the overall quantity of the cargo capacity accorded in Environmental Clearance and consent for establishment i.e. increase in coal handling and bulk liquid cargo and reduction in iron ore handling and obtained Consent for Operation on 05.05.2016.

8. It was also observed by the Joint Committee that several complaints were received by the Pollution Control Board against the port activities during 2023 and the Pollution Control Board issued the following directions to the port based on the recommendation of the Committee:

- (1) The port shall submit time bound action plan for mechanization of south berths to handle coal within two months.
- (2) The port shall expedite installation of fixed/mechanical dust suppression systems at south berth for handling of coal and other dusty cargo.

- (3) The port shall ensure water sprinkling system and other dust suppression measures are effective for suppression/containment of the dust emissions during handling of coal.
- (4) The port shall deploy road sweeping machines for frequent roads cleaning from berth to south gate and to deploy more number of road-sweeping machines in consultation with RO, Nellore.
- (5) The port shall ensure to provide cover to trucks carrying the coal from berth to destination.
- (6) The port shall expedite to provide a truck wheel wash facility on the south side.
- (7) The port shall provide STP to cater the domestic waste water generated at south berth.
- (8) The port shall ensure to progressively increase more no. of water sprinklers and other required dust containment/suppression measures while increasing the cargo handling capacity.
- (9) The port shall install more no. of CAAQM stations to continuously monitor the air quality at representative locations and to implement adequate measures to prevent air borne dust pollution in the surrounding villages. The locations to install the additional CAAQM stations shall be identified through scientific modelling and shall install in consultation with RO, Nellore.
- (10) The port shall furnish preparedness plan to contain the air borne dust emissions for each stock yard/zone wise and during unloading and handling of dust cargo at berth front.
- (11) The port shall not draw the ground water under any circumstances. The port shall furnish time bound action plan to meet the water requirement for the port activities from the sustainable sources.
- (12) The port shall submit action plan to treat the sewage generated from Nellore Municipal Corporation as to utilise for dust suppression system in the port.
- (13) The port shall periodically undertake desilting of the drains and to keep them intact for free flow of the runoff.

9. The Joint Committee has also observed that M/s. AKPL is complying with most of the conditions stipulated in the Environmental Clearance and CRZ Clearance dated 13.11.2009 except specific conditions such as the development of a 100-meter-wide greenbelt around the coal stockyard, priority to the maintenance of storm water drains from the surrounding area, and mechanization of port operations.
10. The Committee also presented an update on the pollution control measures implemented by the port to mitigate environmental impact and prevent pollution. Additionally, the Committee also interacted with the applicant, during which the applicant submitted a representation to the Joint Committee. In the representation, the applicant acknowledged the port's efforts in controlling pollution and, as a result, expressed his decision to withdraw the complaint.
11. Finally, the Joint Committee provided the following recommendations:
- (1) To expedite the dust control measures as per the timelines submitted to the APPCB.
  - (2) To expedite the mechanisation of the project and ensure completion in 2-3 years. Till then, extensive dust suppression measures shall be taken by installing MDSS as per the direction of APPCB. M/s AKPL shall take the lead and ensure the execution of the mechanisation project at an early date.
  - (3) To ensure the installation of dust suppression system at the south berth as per schedule i.e. by December, 2024.
  - (4) To expedite the installation of the additional CAAQMS to take swift measures in case of an increase in PM levels. M/s AKPL shall install additional CAAQM stations by the end of September, 2024.

12. The 2<sup>nd</sup> respondent, Andhra Pradesh Pollution Control

Board, filed its report dated 26.11.2024. The Pollution Control Board has tabulated the compliance status of the port with reference to the directions referred above.

13. Based on the report from the Pollution Control Board and the Joint Committee, it is clear that the port has adhered to all the directions and recommendations issued. Furthermore, as the port has implemented measures to prevent pollution, there are no outstanding issues for further consideration, as the applicant's grievances have been addressed and resolved.

14. To be noted is that the applicant has also given a letter to the Joint Committee dated 07.03.2024 stating that "since filing my complaint, the port authorities have taken measures to mitigate the pollution. Hence, I withdraw my complaint filed with the Hon'ble National Green Tribunal."

15. In view of the above, the Original Application is disposed of with the following directions:

- NGT**
- (i) The APPCB is directed to impose environmental compensation for the past violations as noted by the Joint Committee.
  - (ii) The APPCB is directed to ensure that directions issued by them on 14.12.2023 are complied with in full, especially,

- (a) Mechanization of South Berths to handle coal within two months.
- (b) Installation of fixed dust separation systems at South Berth for handling of coal and other dusty cargo.
- (c) Utilization of sewage generated from the Nellore Municipal Corporation for dust suppression system in the port after treatment of sewage.

(iii) The APPCB is also directed to fix specific timelines for compliance of above conditions and levy environmental compensation for any delay in compliance beyond the fixed deadlines.

(iv) The Project Proponent, while developing a 100-meter-wide greenbelt around the coal stockyard, shall plant native species which are tall growing such as Bamboo Giganteus, Burflower Tree (*Neolamarckia cadamba*) etc.

.....J.M.  
(Smt. Justice Pushpa Sathyanarayana)

.....E.M.  
(Dr. Satyagopal Korlapati)

Internet - Yes/No  
All India NGT Reporter - Yes/No

O.A. No.69/2024(SZ)  
13th February, 2025. (AM).

Before the National Green  
Tribunal  
Southern Zone (Chennai)

O.A. No. 69 of 2024(SZ)

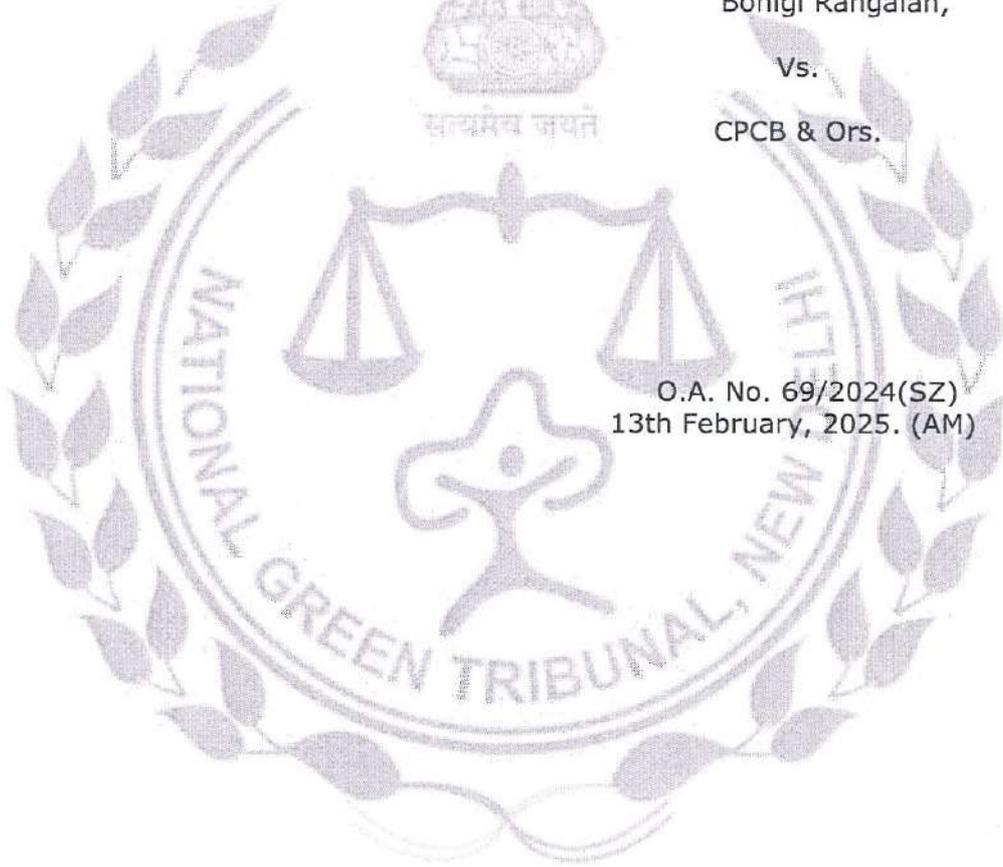


सत्यमेव जयते

Bonigi Rangaiah,

Vs.

CPCB & Ors.



O.A. No. 69/2024(SZ)  
13th February, 2025. (AM)

NGT


**ANDHRA PRADESH POLLUTION CONTROL BOARD**

Paryavaran Bhavan, APIIC Colony Road,  
Gurunanak Colony, Autonagar, Vijayawada- 520007  
Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in/>


**Order No. 804/APPCCB/HO/ECS/NLR/2023-**
**Date:26-04-2025.**
**DIRECTIONS**

**Sub:** APPCB – HO - ECS – The Hon'ble NGT (SZ), Chennai - O.A. No.69 of 2024 (SZ) (Earlier O.A.NO.759 of 2023 (PB)) pertains to M/s. Adani Krishnapatnam Port Limited, Krishnapatnam, SPSR Nellore District – Hon'ble NGT order dt.13.02.2025 - Monitoring (TF) Committee Meeting held on 04.04.2025 – Directions – Issued – Reg.

- Ref:**
1. EC obtained by Krishnapatnam port on 26.07.2006.
  2. Renewal of CTO & HWA Order dt.11.11.2022.
  3. Order No. 804/APPCCB/HO/ECS/NLR/2023- Date: 14/12/2023.
  4. The Hon'ble NGT (SZ), Chennai disposed order dated 13.02.2025 in O.A. No.69 of 2024.
  5. Monitoring (TF) Committee Meeting held on 04.04.2025.

\* \* \*

**WHEREAS** you are operating sea port in the name of M/s. Adani Krishnapatnam Port Limited., located at the confluence of the River Khandaleru (Upputeru) and the Bay of Bengal. The Port established the facilities under Phase -1 & Phase -II for handling Coal, Iron Ore and other cargo like Fertilizer, Food grains, Sugar, Cement and Cement Clinkers, Barites, Feldspar, Edible Oils etc. in Krishnapatnam Gram panchayath, Muthukur Mandal, SPSR Nellore District

**WHEREAS** the Board vide ref. 2<sup>nd</sup> cited, issued CTO & HWA to the facility vide order dt.11.11.2022 valid upto 31.08.2027 for the following products -

Sl.No.	Products	Quantity
1.	Coal	46 Million Tons/ Annum
2.	Iron Ore	8 Million Tons/Annum
3.	General Cargo (Fertilizers, granites, Edible Oil and Lube oils, others ).	14 Million Tons/Annum
4.	Liquid Cargo (POL, LNG, LPG, Chemicalproducts)	10 Million Tons/Annum
5.	Container Cargo	2.0 Million TEUs/A
	<b>Total</b>	78.0 Million Tons/A, Non-container cargo + 2.0 Million TEUs/A container cargo
6	No. of Berths	13 Berths (12 + Liquid Jetty L4)

**WHEREAS** vide ref 3<sup>rd</sup> cited, the Board reviewed the status of the port during the Monitoring Committee meeting held on 06.12.2023 and issued direction to your port to comply with.

**WHEREAS** Sri Bonigi Rangaiah S/o Venkateswarlu, resident of Kakuvaripalem,

Vellapalem Village, Tirupati District filed O.A.759 of 2023 before the Hon'ble National Green Tribunal, Principal bench, New Delhi on the pollution problems due to M/s. Adani Krishnapatnam Port, SPSR Nellore District.

**WHEREAS** the Hon'ble National Green Tribunal, Principal bench, New Delhi vide Order dated 22.01.2024 constituted, a joint committee to verify the factual position and suggest appropriate remedial action consisting of comprising of representatives of the Central Pollution Control Board (CPCB), Andhra Pradesh Pollution Control Board (APPCB) and Collector, Nellore. Accordingly, the Committee inspected M/s. Adani Krishnapatnam Port on 07.03.2024 and following observations & recommendations and submitted report to the Hon'ble NGT, Southern Zone, Chennai -

- a. The joint Committee had discussion with Representatives of M/s AKPL and reviewed the status of compliance made w.r.t conditions given in EC and CRZ clearance. M/s AKPL is complying with most of the conditions stipulated in the Environmental Clearance & CRZ clearance dated. 13.11.2009 except specific conditions such as the development of a 100m wide green belt around the coal stockyard, priority to the maintenance of storm water drains from the surrounding area, and mechanization of port operations.
- b. Conditions imposed in Consents under Air & Water Act also discussed, the status of compliance made w,r,t CTO issued by the A.P. Pollution Control Board is enclosed as Annexure-IV. M/s AKPL is complying with most of the conditions stipulated in the CTO and it is required to ensure consistent compliance with the conditions. However, keeping in view the increased traffic of dusty cargo (i.e. coal), M/s AKPL needs to improve its dust control measures.
- c. Recommendations of the Joint committee for better control of fugitive emissions during loading and unloading operations are as follows -
  - i. To expedite the dust control measures as per the timelines submitted to APPCB.
  - ii. To expedite the mechanization of the project and ensure completion in 2-3 years. Till then, extensive dust suppression measures shall be taken by installing MDSS as per the direction of APPCB. M/s AKPL shall take the lead and ensure the execution of the mechanization project at an early date.
  - iii. To ensure the installation of dust suppression system at the south berth as per schedule, i.e., by December 2024.
  - iv. To expedite the installation of the additional CAAQMS to take swift measures in case of an increase in PM levels. M/s. AKPL shall install additional CAAQM stations by the end of September 2024.

**WHEREAS** the EE, RO, Nellore inspected the port and submitted the report on 02.04.2025 on compliance status of the violations observed by the Joint Committee and directions issued by the Board vide order dated. 14.12.2023 is as follows -

**Violation observed by the Joint committee:**

- i. 3 no. of berths are operating with semi mechanized operations instead of mechanized operations.

**Non – Compliances with respect to Board directions dt. 14.12.2023:**

- i. The port has not submitted time bound action plan for mechanization of south berths to handle coal.
- ii. The Port has not submitted action plan to treat the sewage generated from Nellore Municipal Corporation, as to utilize for dust suppression system in the port.

**WHEREAS** the Hon'ble NGT has directed the Pollution Control Board to file the further action taken report. The Board officials inspected the Adani Krishnapatnam port Limited on 20.11.2024 and submitted action taken to the Hon'ble NGT (SZ), Chennai on 26.11.2024. The Hon'ble NGT (SZ), Chennai vide order dated. 13.02.2025 has disposed the matter O.A. No. 69 of 2024 with the following directions vide ref.2nd cited, the gist of the order is as follows:

- i. *The APPCB is directed to impose environmental compensation for the past violations as noted by the Joint Committee.*
- ii. *The APPCB is directed to ensure that directions issued by them on 14.12.2023 are complied with in full, especially,*
  - a. *Mechanization of South Berths to handle coal within two months.*
  - b. *Installation of fixed dust separation systems at South Berth for handling of coal and other dusty cargo.*
  - c. *Utilization of sewage generated from the Nellore Municipal Corporation for dust suppression system in the port after treatment of sewage.*
- iii. *The APPCB is also directed to fix specific timelines for compliance of above conditions and levy environmental compensation for any delay in compliance beyond the fixed deadlines.*
- iv. *The Project Proponent, while developing a 100-meter-wide greenbelt around the coal stockyard, shall plant native species which are tall growing such as Bamboo Giganteus, Burflower Tree (Neolamarckia cadamba) etc."*

**WHEREAS** a hearing was conducted before the Monitoring (Task Force) Committee Meeting of A.P. Pollution Control Board held on 04.04.2024. The representatives of the industry attended the meeting in person and EE, RO, Nellore attended the meeting through VC. The representatives of the Port authorities informed that M/s. Jindal Power Ltd (formerly Simhapuri Energy Pvt. Ltd.,) Nellore District had acquired the plant through Hon'ble NCLT – liquidation process on 29.06.2022, wherein plant was not in a condition to fit in operation. Subsequently, commissioned and put in regular operation and will comply the Board directions dt. 14.12.2023 and M/s. Vedanta Power Ltd (formerly Meenakshi Energy Pvt. Ltd.), SPSR Nellore district is also acquired plant through Hon'ble NCLT – liquidation process in August, 2023 and will comply the Board directions.

The committee noted that, the Hon'ble NGT (SZ), Chennai vide order dated. 13.02.2025 has disposed the matter O.A. No. 69 of 2024 with the following directions, the gist of the

order is as follows:

- i. The APPCB is directed to impose environmental compensation for the past violations as noted by the Joint Committee.
- ii. The APPCB is directed to ensure that directions issued by them on 14.12.2023 are complied with in full, especially,
  - a. Mechanization of South Berths to handle coal within two months.
  - b. Installation of fixed dust separation systems at South Berth for handling of coal and other dusty cargo.
  - c. Utilization of sewage generated from the Nellore Municipal Corporation for dust suppression system in the port after treatment of sewage.
- iii. The APPCB is also directed to fix specific timelines for compliance of above conditions and levy environmental compensation for any delay in compliance beyond the fixed deadlines.
- iv. The Project Proponent, while developing a 100-meter-wide greenbelt around the coal stockyard, shall plant native species which are tall growing such as Bamboo Giganteus, Burflower Tree (*Neolamarckia cadamba*) etc.”

After detailed discussions, the Committee recommended to issue directions to the industry. Accordingly, the Board hereby issues following directions to M/s. Adani Krishnapatnam Port Limited, Krishnapatnam, SPSR Nellore District under Sec.33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and under Sec.31(A) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof -

1. To levy EC on past violation observed by the Joint committee and to issue directions, as per NGT order dt. 13.02.2025.
2. To submit revised plan of action for time bound compliance of the directions dt: 14.12.2023 -
  - a. The port shall submit time bound action plan for mechanization of South berths to handle coal, within two months
  - b. The port shall expedite installation of fixed dust separation systems (MDSS) at South berth for handling of coal and other dusty cargo.
  - c. The port shall ensure water sprinkling system and other dust suppression measures are effective for suppression / containment of the dust emissions during handling of coal.
  - d. The port shall deploy road sweeping machines for frequent roads cleaning from berth to south gate and to deploy more no. of road-sweeping machines in consultation with RO, Nellore.
  - e. The port shall ensure to provide cover to trucks carrying the coal from berth to

- destination.
- f. The port shall expedite to provide a truck wheel wash facility on the South side.
  - g. The port shall provide STP to cater the domestic waste water generated at South berths.
  - h. The port shall ensure to progressively increase more No. of water sprinklers and other required dust containment / suppression measures while increasing the cargo handling capacity.
  - i. The port shall install more No. of CAAQM stations to continuously monitor the air quality at representative locations and to implement adequate measures to prevent air borne dust pollution in the surrounding villages. The locations to install the additional CAAQM stations shall be identified through scientific modelling and shall install in consultation with RO, Nellore.
  - j. The port shall furnish preparedness plan to contain the air borne dust emissions for each stock yard / zone wise and during unloading and handling of dusty cargo at berth front.
  - k. The port shall not draw the ground water under any circumstances. The port shall furnish time bound action plan to meet the water requirement for the port activities, from the sustainable sources.
  - l. The port shall submit action plan to treat the sewage generated from Nellore Municipal Corporation, as to utilize for dust suppression system in the port.
  - m. The port shall periodically undertake de-silting of the drains and to keep them intact for free flow of the runoff.

You are hereby directed to note that, should you violate any one of the directions mentioned above, action will be initiated under Sec.41(2) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.37 of the Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of safe guarding Public Health and Environment.

**This Order comes into effect from today i.e., 26-04-2025.**

**S SRI SARAVANAN  
MEMBER SECRETARY**

To  
The Occupier,  
M/s. Adani Krishnapatnam Port Limited,  
(Formerly M/s. Krishnapatnam Port Ltd.,)  
Krishnapatnam ,  
SPSR Nellore District.

**Copy to:**

1. The JCEE, APPCB, ZO, Tirupati for information.
2. The EE, APPCB, RO, Nellore for information. He is directed to estimate the EC to levy on the industry on past violation observed by the Joint committee (Hon'ble

2605

29

NGT order dt. 13.02.2025 in OA No. 69 of 2024) and furnish report within a week.


**ANDHRA PRADESH POLLUTION CONTROL BOARD**

Paryavaran Bhavan, APIIC Colony Road,  
Gurunanak Colony, Autonagar, Vijayawada- 520007  
Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in/>


**Order No. 804/APPCCB/HO/ECS/NLR/2023-**
**Date: 23-06-2025.**
**SHOW CAUSE NOTICE**

**Sub: APPCB – HO - ECS** - The Hon'ble NGT (SZ), Chennai- O.A. No.69 of 2024 (SZ) (earlier O.A.NO.759 of 2023 (PB)) pertains to M/s. Adani Krishnapatnam Port Limited, Krishnapatnam, SPSR Nellore District – Hon'ble NGT disposed order dated.13.02.2025 - **Show Cause Notice to Levy of Environmental Compensation - Issued** – Reg.

- Ref:**
1. Sri Bonigi Rangaiah S/o. Venkateswarlu, resident of Kakuvaripalem, Vellapalem Village, Tirupati district filed O.A. 759 of 2023 before the Hon'ble National Green Tribunal, Principal bench, New Delhi.
  2. The Hon'ble NGT (PB), New Delhi order dated 22.01.2024 in O.A. No.759 of 2023 transferred to Hon'ble NGT (SZ) as O.A.No.69 of 2024.
  3. Joint committee inspection on 07.03.2024.
  4. The Hon'ble NGT (SZ), Chennai disposed order dated 13.02.2025 in O.A. No.69 of 2024.
  5. T.O. Lr. No. OA.69 of 2024/PCB/RO/NLR/2025 dt.02.04.2025.
  6. Monitoring (Task force) meeting held on 04.04.2025.
  7. Ro, Nellore submitted report on date: 30.04.2025.

\*\*\*

**WHEREAS** you are operating the port in the name of M/s. Adani Krishnapatnam Port Limited located at Krishnapatnam, SPSR Nellore District is engaged in Port facility.

**WHEREAS** the Board vide ref. 1<sup>st</sup> cited, issued CTO & HWA to the facility vide order dt.11.11.2022 valid upto 31.08.2027 for the following products -

Sl.No.	Products	Quantity
1.	Coal	46 Million Tons/ Annum
2.	Iron Ore	8 Million Tons/Annum
3.	General Cargo (Fertilizers, granites, Edible Oil and Lube oils, others ).	14 Million Tons/Annum
4.	Liquid Cargo (POL, LNG, LPG, Chemical products)	10 Million Tons/Annum
5.	Container Cargo	2.0 Million TEUs/A
	<b>Total</b>	78.0 Million Tons/A, Non-container cargo + 2.0 Million TEUs/A container cargo
6	No. of Berths	13 Berths (12 + Liquid Jetty L4)

**WHEREAS** Sri Bonigi Rangaiah S/o Venkateswarlu, resident of Kakuvaripalem, Vellapalem Village, Tirupati District filed O.A.759 of 2023 before the Hon'ble National Green Tribunal, Principal bench, New Delhi on the pollution problems due to M/s. Adani Krishnapatnam Port, SPSR Nellore District.

**WHEREAS** the Hon'ble National Green Tribunal, Principal bench, New Delhi vide Order dated 22.01.2024 constituted, a joint committee to verify the factual position and suggest appropriate remedial action consisting of comprising of representatives of the Central Pollution Control Board (CPCB), Andhra Pradesh Pollution Control Board (APPCB) and Collector, Nellore. Accordingly, the Committee inspected M/s. Adani Krishnapatnam Port on 07.03.2024 and following observations & recommendations and submitted report to the Hon'ble NGT, Southern Zone, Chennai -

- a. The joint Committee had discussion with Representatives of M/s AKPL and reviewed the status of compliance made w.r.t conditions given in EC and CRZ clearance. M/s AKPL is complying with most of the conditions stipulated in the Environmental Clearance & CRZ clearance dated. 13.11.2009 except specific conditions such as the development of a 100m wide green belt around the coal stockyard, priority to the maintenance of storm water drains from the surrounding area, and mechanization of port operations.
- b. Conditions imposed in Consents under Air & Water Act also discussed, the status of compliance made w,r,t CTO issued by the A.P. Pollution Control Board is enclosed as Annexure-IV. M/s AKPL is complying with most of the conditions stipulated in the CTO and it is required to ensure consistent compliance with the conditions. However, keeping in view the increased traffic of dusty cargo (i.e. coal), M/s AKPL needs to improve its dust control measures.
- c. Recommendations of the Joint committee for better control of fugitive emissions during loading and unloading operations are submitted below -
  - i. To expedite the dust control measures as per the timelines submitted to APPCB.
  - ii. To expedite the mechanization of the project and ensure completion in 2-3 years. Till then, extensive dust suppression measures shall be taken by installing MDSS as per the direction of APPCB. M/s AKPL shall take the lead and ensure the execution of the mechanization project at an early date.
  - iii. To ensure the installation of dust suppression system at the south berth as per schedule, i.e., by December 2024.
  - iv. To expedite the installation of the additional CAAQMS to take swift measures in case of an increase in PM levels. M/s. AKPL shall install additional CAAQM stations by the end of September 2024.

**WHEREAS** the Board submitted the report of the Joint Committee to the Hon'ble NGT on 06.08.2024. The Hon'ble NGT southern zone, Chennai considered the joint committee report and registered as Original Application No. 69 of 2024 (SZ).

**WHEREAS** the Board officials inspected the Adani Krishnapatnam port Limited on 20.11.2024 and submitted action taken to the Hon'ble NGT (SZ), Chennai on 26.11.2024. The Hon'ble NGT (SZ), Chennai vide order dated. 13.02.2025 has disposed the matter O.A. No. 69 of 2024 with the following directions, the gist of the order is as follows -

" .....

15. *In view of the above, the Original Application is disposed of with the following directions:*

- i. *The APPCB is directed to impose environmental compensation for the past violations as noted by the Joint Committee.*
- ii. *The APPCB is directed to ensure that directions issued by them on 14.12.2023 are complied with in full, especially,*
  - a. *Mechanization of South Berths to handle coal within two months.*
  - b. *Installation of fixed dust separation systems at South Berth for handling of coal and other dusty cargo.*
  - c. *Utilization of sewage generated from the Nellore Municipal Corporation for dust suppression system in the port after treatment of sewage.*
- iii. *The APPCB is also directed to fix specific timelines for compliance of above conditions and levy environmental compensation for any delay in compliance beyond the fixed deadlines.*
- iv. *The Project Proponent, while developing a 100-meter-wide greenbelt around the coal stockyard, shall plant native species which are tall growing such as Bamboo Giganteus, Burflower Tree (Neolamarckia cadamba) etc."*

**WHEREAS** the RO, Nellore submitted report to the Board office, Vijayawada on 02.04.2025. The issue was reviewed before the Monitoring (Task force) committee of Board office, Vijayawada on 04.04.2025. During the meeting, the committee discussed the non-compliances observed by the Joint Committee of Hon'ble NGT viz. non-development of a 100m wide green belt around the coal stockyard, Poor maintenance of storm water drains and non- mechanization of all port operations, utilization of sewage generated from Nellore Municipal Corporation for dust suppression system in the port after treatment of sewage, installation of fixed dust separation systems (MDSS) at South berth for handling of coal and other dusty cargo. The Monitoring committee recommended to levy environmental compensation for the past violations as noted by the joint committee after receipt of date of commencement of Phase-II port operations along with directions. Accordingly, the Board issued directions to the Port facility on 26.04.2025.

**WHEREAS** the Port authorities submitted that, the Phase-II port operations commenced in the year 2014-2015 and not furnished specific date of commencement . Hence, the date of CTO order issued to the Port taken as date of commencement of operations. The port authorities obtained CTO for phase-II (6 nos of berths) operations on 24.09.2015.

- i. Based on the Central Pollution Control Board (CPCB) evaluation formula for levying environmental compensation (EC) for non-compliance.

$$EC = PI \times N \times R \times S \times LF$$

Where, EC is Environmental Compensation in ₹

PI = Pollution Index of industrial sector = 84.4

N = Number of days of violation took place =3147 (24.09.2015 to 06.05.2024)

R = A factor in Rupees (₹) for EC =250

S = Factor for scale of operation =1.5 ( Large scale)

LF = Location factor =1

Period	Pollution Index of Industrial Sectors	No. of days of violation took place	R factor	S factor	Location Factor	Environmental Compensation in (EC=PI x N x R x S x LF) Rs.
(24.09.2015 to 06.05.2024)	84.4	3147	250	1.5	1.0	Rs.9,96,02,550/-

Pursuant to the above and due consideration of the EE, RO, Nellore report, the Board hereby issues **SHOW CAUSE NOTICE** to M/s. Adani Krishnapatnam Port Limited, Krishnapatnam, SPSR Nellore District as to why the Environmental Compensation Rs.9,96,02,550/- shall not be levied on your industries, for operating the industry in violation of Consent conditions.

You are hereby directed to submit reply to this Show Cause Notice within **15 days** from the date of receipt of this notice. Should you fail to furnish your reply within time, the Board will be constrained to initiate further action to issue necessary orders, deemed fit necessary, to levy the EC on your industry without further notice.

**S SRI SARAVANAN**  
**MEMBER SECRETARY**

To  
**The Occupier,**  
**M/s. Adani Krishnapatnam Port Limited,**  
**Krishnapatnam, SPSR Nellore District.**

**Copy to:**

1. The CEE, Head Office, Vijayawada for information.
2. The JCEE, Zonal Office, Tirupati for information and necessary action.
3. The EE, Regional office, Nellore for information and necessary action.

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S). 9647 OF 2025

M/S ADANI KRISHNAPATNAM PORT LIMITED

Appellant(s)

VERSUS

CENTRAL POLLUTION CONTROL BOARD & ORS.

Respondent(s)

O R D E R

1. This appeal is against the judgment and order of the National Green Tribunal, Southern Zone, Chennai in Original Application No. 69 of 2024(SZ) dated 13.02.2025.

2. The contention of the appellant is that they did not have an opportunity to place their case before the Tribunal, even when it was evident that the order that was to be passed would severely affect their interest. The appellant's specific grievance is that directions in paras 9, 15(i) and 15(vi) have a direct bearing on their freedom to business.

3. While issuing notice in the Civil Appeal, this Court by order dated 30.07.2025 passed the following interim order..

*"Till the next date of hearing, there shall be stay of the directions issued in paragraphs 9 and 15(i) and 15(v) of the impugned order."*

4. Having heard the learned counsel for the appellant and the respondents, we are of the opinion that the appellant must have an opportunity to place its case before the

Tribunal. The learned counsel on behalf of the Pollution Control Board is in a position to oppose the prayer made by the appellant for granting it an opportunity to place its case.

5. In view of the above, we are inclined to remand the matter back to the National Green Tribunal to hear the appellant and if necessary to revisit the directions passed in the order impugned before us.

6. Pending disposal of the original application, the interim directions given by us on 30.07.2025 shall continue, unless varied by the Tribunal after hearing all the parties.

7. In conclusion, we also make it clear that we have not expressed any opinion on the merits of the matter or on the recommendations of the Joint Committee. It is for the Tribunal to hear the parties and pass necessary orders. We direct the Tribunal to take up and dispose of the Original Application No. 69 of 2024 expeditiously.

8. With these observations, the appeal stands disposed of.

9. Pending interlocutory application(s), if any, stands disposed of.

.....J.  
[PAMIDIGHANTAM SRI NARASIMHA]

.....J.  
[ATUL S. CHANDURKAR]

NEW DELHI;  
NOVEMBER 18, 2025.

ITEM NO.16

COURT NO.7

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 9647/2025

M/S ADANI KRISHNAPATNAM PORT LIMITED

Appellant(s)

VERSUS

CENTRAL POLLUTION CONTROL BOARD &amp; ORS.

Respondent(s)

IA No. 158421/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 158423/2025 - EXEMPTION FROM FILING O.T., IA No. 158417/2025 - PERMISSION TO FILE APPEAL, IA No. 158419/2025 - STAY APPLICATION

Date : 18-11-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Appellant(s) : Mr. Ruby Singh Ahuja, Adv.  
Ms. Uzma Sheikh, Adv.  
Ms. Megha Dugar, Adv.  
M/S. Karanjawala & Co., AOR

For Respondent(s) : Mr. Saurabh Balwani, AOR  
Mr. Chirag Pathor, Adv.

Mr. T. V. S. Raghavendra Sreyas, AOR  
Mr. Siddharth Vasudev, Adv.  
Mr. Brahma Prakash Soni, Adv.

Mr. Guntur Pramod Kumar, AOR  
Ms. Purna Singh, Adv.  
Mr. Dhruv Yadav, Adv.  
Mr. Keshav Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. The civil appeal is disposed of in terms of the signed order.
2. Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)  
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)  
ASSISTANT REGISTRAR

(Signed order is placed on the file)

Delivery Mode: Registered

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL No. 9647 OF 2025

M/S ADANI KRISHNAPATNAM  
PORT LIMITED

... Petitioner(s)/Appellant(s)

VERSUS

CENTRAL POLLUTION  
CONTROL BOARD AND  
OTHERS

... Respondent(s)

To,

1 CENTRAL POLLUTION CONTROL  
BOARD,  
THROUGH ITS MEMBER  
SECRETARY, PARIVESH BHAWAN,  
EAST ARJUN NAGAR, NEW DELHI-  
110032

PID: 167295/2025 FOR R[1] IN  
C.A. NO.9647/2025 (SEC XVII)

2 ANDHRA PRADESH POLLUTION  
CONTROL BOARD,  
THROUGH ITS MEMBER  
SECRETARY, PARYAVARAN BHAWAN,  
A-3, INDUSTRIAL ESTATE,  
SANATHNAGAR, HYDERABAD,  
ANDHRA PRADESH 500018

PID: 167296/2025 FOR R[2] IN  
C.A. NO.9647/2025 (SEC XVII)

3 THE DISTRICT COLLECTOR,  
NELLORE DISTRICT, COLLECTOR  
OFFICE, VRC CENTRE, NELLORE,  
ANDHRA PRADESH - 524001

PID: 167297/2025 FOR R[3] IN  
C.A. NO.9647/2025 (SEC XVII)

4 BONIGI RAGAI AH S/O  
VENKATESWARLU,  
KAKUVARIPALEM VILLAGE,  
VELLAPALEM, NELLORE DISTRICT -  
524412

PID: 167298/2025 FOR R[4] IN  
C.A. NO.9647/2025 (SEC XVII)

WHEREAS the CIVIL APPEAL with application for PERMISSION TO FILE APPEAL, STAY APPLICATION, EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, EXEMPTION FROM FILING O.T., PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES above mentioned (copy enclosed) filed in the Registry by M/S. KARANJAWALA & CO., Advocate on behalf of the Appellant above named was listed for hearing before this Court on 16th July, 2025 along with the connected matters, when the Court was pleased to pass the following order:-

- " 1. Permission to file Civil Appeal is granted.
2. Issue notice returnable on 30.07.2025.

3. Dasti, in addition, is permitted.

4. Liberty is granted to the appellant to serve notice on the Standing Counsel for the respondent(s)/authorities."

NOW, THEREFORE, TAKE NOTICE that the matter above-mentioned will be posted for hearing before this Court on 30th July, 2025 at 10.30 O'Clock in the forenoon or so soon thereafter as may be convenient to the Court when you may appear before this Court either in person or through an Advocate-on-record of this Court duly appointed by you and show cause to the Court as to why the appeal may not be allowed.

You may file your affidavit in opposition to the petition as provided under Order XXI, SCR 2013 (as amended) within 30 days from the date of publication of notice or not later than 2 weeks before the date appointed for hearing, whichever be earlier, but shall do so only by setting out the grounds in opposition to the questions of law or grounds set out in the matter and may produce such pleadings and documents filed before the Court against whose order the appeal is filed and shall also set out the grounds for not granting interim order.

TAKE FURTHER NOTICE that if you fail to enter appearance as aforesaid, no further notice shall be given to you even after the grant of Civil appeal for hearing of the resultant appeal and the matter above-mentioned shall be disposed of in your absence.

Dated :21st July, 2025

*Mally*  
21/7/25  
ASSISTANT REGISTRAR

Copy to :-

1 M/s. Karanjawala & Co. (adv.)

*Mally*  
ASSISTANT REGISTRAR

#### Important Notice LEGAL AID

(1) Legal Services of an advocate is provided by the Supreme Court Legal Services Committee and the Supreme Court Middle Income Group Legal Aid Society to eligible litigants.

For further information, please contact the Secretary, Supreme Court Legal Services Committee or the Member Secretary, Supreme Court Middle Income Group Legal Aid Society, 107-108, Lawyers' Chambers, R.K. Jain Block - Near Post Office, Supreme Court Compound, Tilak Marg, New Delhi-110001 (Tel Nos. 011-23116353, 23116354 (Additional Building Complex) and 011-23381257 (Front Office))

#### MEDIATION

(2) The facility of amicable settlement of disputes by trained mediators in cases pending in the Supreme Court is now available in the Supreme Court.

For further information, please contact the Coordinator, Supreme Court Mediation Centre, 109, Lawyers' Chambers, R.K. Jain Block - Near Post Office, Supreme Court Compound, Tilak Marg, New Delhi-110001 (Tel No. 011-23071432)

D-26531/25

FILED ON

13 MAY 2025

SUPREME COURT  
OF INDIAIN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION  
CIVIL APPEAL NO. 9647 OF 2025AGAINST THE IMPUGNED JUDGMENT DATED 13.02.2025  
PASSED BY THE HON'BLE NATIONAL GREEN  
TRIBUNAL, SOUTHERN ZONE, CHENNAI IN ORIGINAL  
APPLICATION NO. 69 OF 2024 (SZ)IN THE MATTER OF:

M/S ADANI KRISHINAPATNAM PORT LIMITED

APPELLANT

VERSUS

CENTRAL POLLUTION CONTROL BOARD &amp; ORS.

RESPONDENTS

WITH

- 158419  
I.A. NO. OF 2025: APPLICATION FOR STAY
- 158421  
I.A. NO. OF 2025: APPLICATION EXEMPTION FROM  
FILING CERTIFIED COPY OF THE  
IMPUGNED JUDGMENT
- 158417  
I.A. NO. OF 2025: APPLICATION FOR PERMISSION  
TO FILE CIVIL APPEAL
- 158423  
I.A. NO. OF 2025: APPLICATION FOR EXEMPTION  
FROM FILING OFFICIAL  
TRANSLATION

PAPER BOOK

(FOR INDEX KINDLY SEE INSIDE)

ADVOCATES FOR THE APPELLANT:  
KARANJAWALA & CO.

40

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A

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION  
CIVIL APPEAL NO.                      OF 2025

IN THE MATTER OF:

M/S ADANI KRISHNAPATNAM PORT LIMITED

APPELLANT

VERSUS

CENTRAL POLLUTION CONTROL BOARD & ORS.

RESPONDENTS

OFFICE REPORT ON LIMITATION

1. The Petition is within time.
2. The Petition is barred by time and there is delay of ..... days in filing the same against order 13.02.2025 and petition for condonation of ..... days delay has been filed.
3. There is delay of ..... days in refiling the petition and petition for condonation of ..... days delay in refiling has been filed.

BRANCH OFFICER

A1

ANNEXURE-Y

## PROFORMA FOR FIRST LISTING

SECTION XII

The case pertains to (Please tick/check the correct box):

- |                          |   |   |
|--------------------------|---|---|
| <input type="checkbox"/> | Central Act: (Title)                                    |   |
| <input type="checkbox"/> | Section:  |   |
| <input type="checkbox"/> | Central Rule: (Title)                                   | NA  |
| <input type="checkbox"/> | Rule No(s):   | NA  |
| <input type="checkbox"/> | State Act : (Title)                                     | NA  |
| <input type="checkbox"/> | Section:  | NA  |
| <input type="checkbox"/> | State Rule : (Title)                                    | NA  |
| <input type="checkbox"/> | Rule No(s):   | NA  |
| <input type="checkbox"/> | Impugned Interim Order:                                 | NA  |
| <input type="checkbox"/> | Impugned Final Order/Decree:                            | 13.02.2025  |
| <input type="checkbox"/> | High Court:   | NA  |
| <input type="checkbox"/> | Names of Judges:  |   |
| <input type="checkbox"/> | Tribunal/ Authority: (Name)                             | NA  |
| 1.                       | Nature of matter:                                       | <input checked="" type="checkbox"/> Civil <input type="checkbox"/> Criminal |
| 2.                       | (a) Appellant: M/s Adani Krishnapatnam Port Limited     |   |
|                          | (b) e-mail ID:  | NA  |
|                          | (c) Mobile phone number:                                | NA  |
| 3.                       | (a) Respondents: Central Pollution Control Board & Ors. |   |
|                          | (b) e-mail ID:  | NA  |
|                          | (c) Mobile phone number:                                | NA  |

A2

4. (a) Main category classification:  
(b) Sub classification:
5. Not to be listed before: NA
6. (a) Similar Disposed off Matter with case details Matter: No Similar Disposed off Matters  
(b) Similar pending matter with case details: No Pending Similar matter
7. Criminal Matters: NA  
 (a) Whether accused/convict has surrendered:  YES  NO  
 (b) FIR No. NA Date: NA  
 (c) Police Station: NA  
 (d) Sentence Awarded: NA  
 (e) Sentence Undergone: NA  
 (f) Whether any earlier case between the same parties is filed \_\_\_\_\_  
 (g) Particulars of the FIR and Case \_\_\_\_\_  
 (h) Whether any bail application was preferred earlier and decision thereupon \_\_\_\_\_
8. Land Acquisition Matters:  
 (a) Date of Section 4 notification: NA  
 (b) Date of Section 6 notification: NA  
 (c) Date of Section 17 notification: NA
9. Tax Matters: State the tax effect: NA
10. Special Category (first petitioner/appellant only): NA  
 Senior citizen > 65 years  SC/ST  Woman/child  Disabled  Legal Aid case  In custody. NA
11. Vehicle Number (in case of Motor Accident Claim matters): NA
12. Whether there was / is litigation on the same point of law, if yes, details thereof \_\_\_\_\_

*Mak*

[M/S. KARANJAWALA & CO.]  
 ADVOCATES FOR THE APPELLANT  
 Registration No. 1707  
 service@ikaranjawala.in

DATE: 13.05.2025

B

SYNOPSIS

The Appellant i.e., Adani Krishnapatnam Port Ltd. ("Appellant") has preferred the present Civil Appeal under Section 22. of the National Green Tribunal Act, 2010 ("NGT Act") against the final judgment dated 13.02.2025 ("Impugned Judgment") passed by the Hon'ble National Green Tribunal, Southern Zone, Chennai ("Hon'ble Tribunal") in Original Application No. 69 of 2024 (SZ) ("O.A. 69/2024"). By way of the Impugned Judgment, the Hon'ble Tribunal has issued a series of directions that are ex-facie arbitrary, contrary to law, and passed in violation of the principles of natural justice.

The Hon'ble Tribunal, *inter alia*, directed the Andhra Pradesh Pollution Control Board ("APPCB") to:

- (i) to impose environmental compensation on the Appellant for alleged past violations, solely on the basis of a Joint Committee report;
- (ii) Enforces strict compliance with its directions dated 14.12.2023 concerning the mechanization of the South Berth, installation of fixed dust suppression systems, and usage of sewage-treated water from Nellore Municipal Corporation;
- (iii) Fix timelines for compliance with the said directions and impose further compensation for any delays; and
- (iv) mandate the development of a 100-meter-wide greenbelt around the coal stockyard, prescribing specific native, tall-

C

growing species such as *Bamboo Giganteus* and *Burflower Tree (Neolamarckia cadamba)*.

The Appellant is specifically prejudiced by the directions made in paragraph 9 and 15 (i) and (iv) of the Impugned Judgment vide which the Hon'ble-Tribunal has directed APPCB to impose environmental compensation for past violations.

It is respectfully submitted that the Impugned Judgment suffers from serious errors of law and procedure. The Hon'ble Tribunal failed to adhere to the principles of natural justice by not granting the Appellant an adequate opportunity of hearing and proceeded on assumptions derived from the Joint Committee Report without independent evaluation or verification. The findings and directions are thus liable to be set aside *in limine*.

Accordingly, the present Civil Appeal is being filed, inter alia, to seek quashing of the Impugned Judgment and the arbitrary directions contained therein, in the interest of justice, fairness and adherence to statutory and constitutional principles.

Hence the present Civil Appeal.

#### LIST OF DATES AND EVENTS

DATE	PARTICULARS
25.05.2004	APPCB issued Consent Order for Establishment vide Order No. APPCB/VJA/NLR/633/HO/2004/9 in favour of the Krishnapetnam Port, Nellore District under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act 1981.

**D**

- 26.07.2006 The Ministry of Environment and Forests ("MoEF"), Government of India, vide letter No. 10-22/2005-IA-III granted environmental clearance ("EC") for the development of Appellant Phase I, Nellore District, Andhra Pradesh in favour of the Appellant.
- 20.02.2009 Minutes of the environmental public hearing on the proposed Phase II development of the all-weather multipurpose deep water port by the Appellant at Krishnapatnam, Mittukur & Bepur villages, SPS Nellore District, Andhra Pradesh.
- 08.06.2009 APPCB issued the Consent and Authorisation Order to the Appellant for the operation of the Port. *Vide* this order, APPCB granted Consent for the discharge of Sewage and/or trade effluents w/s 22 and 26 of the Water Act, operation of the plant under Section 21 of the Air Act, and authorization under Hazardous Wastes Rules.
- 13.11.2009 MoEFCC, Government of India issued Environmental Clearance and CRZ clearance for the development of Phase-II of the Appellant *vide* order F. No. 11-62/2009-IA.III authorizing expansion of port facilities including additional cargo handling capacity.
- 02.03.2010 A corrigendum issued by MoEFCC to the Appellant regarding Environmental and CRZ clearance for Phase II of the Appellant port.
- 08.05.2010 APPCB issued Consent order for Establishment (CFE) for the expansion (Phase-II) of the Appellant *vide* Order

**E**

No. 633/PCB/CFE/RO-NLR/HO/2010. This consent allowed the Appellant to proceed with the construction activities for Phase II development in accordance with the environmental clearance received earlier.

- 02.02.2011 APPCB issued the Consent & Authorization Order to the Appellant for the operation of the port. *Vide* this order, the Board granted consent for the discharge of sewage and/or trade effluents under Section 22 and 26 of the Water Act, operation of the plant under Section 21 of the Air Act, and authorization under Hazardous Wastes Rules.
- 29.08.2012 *Vide* Letter to MoEFCC, the Director, Appellant requested for issue of an early order modifying the provision under specific condition 5 (vii) of the EC order granted for Phase II.
- 14.11.2013 MoEFCC issued a monitoring report on the compliance status of environmental clearances for Appellant. The report detailed the status of compliance with conditions stipulated in the environmental clearances for both phase I and II of the port development.
- 14.03.2014 APPCB issued an amendment to the Consent for Establishment (CFE) Order for the Appellant.
- 02.07.2015 APPCB issued an amendment to the Consent for Establishment Order for the Appellant.
- 18.08.2015 The MoEFCC granted an extension of validity for the Environmental Clearance and Coastal Regulation Zone

## F

clearance for the Phase II, Appellant. This extension ensured that the environmental approvals remained valid, allowing the port to continue its development activities without interruption. The validity was extended up to 12.11.2017.

- 10.02.2016 APPCB issued an amendment to the consent for establishment order for the Appellant allowing for a change of cargo mix.
- 16.03.2016 MoEFCC vide letter F. No. 11-62/2009-IA III (P) amended Environmental Clearance and CRZ for the Appellant for Phase II.
- 04.01.2017 APPCB issued an amendment to the conditions stipulated in the CFE order for the Appellant.
- 22.02.2018 APPCB issued an amendment to the CFE order for change of cargo mix without changing the total permitted cargo handling capacity.
- 16.04.2018 MoEFCC issued a second extension of validity of Environmental and CRZ clearance for phase II development of the Appellant. The validity was extended up to 12.11.2019.
- 11.01.2021 MoEFCC issued Environmental Clearance and CRZ for development of Phase III expansion of the Appellant.
- 19.01.2021 The Registrar of Companies, Vijayawada Andhra Pradesh issued a Certificate of Incorporation pursuant to the change of name from 'Krishnapatnam Port Company

G

Limited' to 'Adani Krishapatnam Port Limited'.

- 16.02.2021 Appellant submitted a letter to the MoEFCC requesting the transfer of Environmental and CRZ Clearance from M/s Krishapatnam Port Company Limited to M/s Adani Krishapatnam Port Limited following the official change of name after acquisition by the Adani Group.
- 25.02.2021 APPCB issued Consent for Establishment (CFE) for expansion (Phase III) to Krishapatnam Port Co. Ltd.
- 10.03.2021 MoEFCC issued a letter approving the transfer of Environmental Clearance and CRZ Clearance for Phase III from M/s Krishapatnam Port Company Ltd. to M/s Adani Krishapatnam Port Limited.
- 06.04.2021 APPCB issued an amendment to the Consent for Establishment Order for Appellant for Phase III expansion.
- 16.07.2021 APPCB issued an amendment to the Consent for Establishment order incorporating the change of name from M/s Krishapatnam Port Co. Ltd to M/s Adani Krishapatnam Port Limited in the records.
- 08.02.2022 MoEFCC issued a letter approving the name change from Krishapatnam Port Co. Ltd to Adani Krishapatnam Port Limited for development of Phase-I of Krishapatnam Port in EC. This approval formalized the transfer of EC dated 26.07.2006 to the new entity name.

**H**

- 08.02.2022 MoEFCC issued a letter approving the name change from 'Krishnapatnam Port Company Limited' to 'Adani Krishnapatnam Port Limited' in the environmental and CRZ clearance granted for phase-II of Krishnapatnam port development. This approval formalized the transfer of the EC & CRZ clearance dated 13.11.2009 to the new entity name.
- 11.11.2023 APPCB issued a renewal of the combined consent & authorization order to Appellant (formerly M/s Krishnapatnam Port Co. Ltd).
- 06.12.2023 APPCB's External Advisory Committee (Task Force) reviewed the compliance status of the Appellant and issued certain directions to be complied with by the Appellant.
- 14.12.2023 APPCB issued direction to the Appellant. The directions included requirements for the Appellant to submit a time-bound action plan for mechanization of South berths to handle coal within 2 months. Additional directions were issued regarding installation of fixed Mechanization Dust Separation Systems (MDSS) at South Berth and ensuring effective water sprinkling systems, deploying road sweeping machines, and providing cover to trucks carrying coal.
- 22.01.2024 Minutes of the Meeting on water supply to industries situated in and around Krishnapatnam Port, conducted by the Superintending Engineer, Nellore Municipal Corporation at Nellore Municipal Corporation.

**I**

- 07.02.2024 The Appellant submitted a Compliance Status Report and time-bound action plan to the APPCB in response to the directions issued on 14.12.2023.
- 12.03.2024 The Appellant submitted an additional compliance status report and time bound action plan to the APPCB in response to the directions issued on 14.12.2023.
- 14.05.2024 The Appellant submitted a report regarding the Air Quality Model Studies conducted in compliance with condition no. 9 of Task Force Directions.
- 10.07.2024 The Appellant submitted a Compliance Status Report of Direction No. 6 to TF directions.
- 08.08.2024 A meeting was held at Appellant regarding mechanization of South Berths for Jindal Power Limited (Simhapuri Unit) and Meenakshi Energy Limited (Vedanta Power) for handling coal.
- 10.08.2024 The Joint Action Committee filed its report identifying three areas of concern (i) greenbelt width of 100 mtrs around coal stockyard (ii) prioritization of drainage maintenance (iii) mechanization of south berth.
- 24.08.2024 Minutes of Meeting with Jindal Power Ltd (Simhapuri) for mechanization.
- 11.09.2024 Minutes of meeting with Meenakshi Energy Ltd (Vedanta) for mechanization.

## J

26.11.2024 APPCB filed its report before the Hon'ble Tribunal wherein APPCB tabulated the compliance status of the Appellant. However, since the Appellant was not a party before the Hon'ble Tribunal in the Original Application, the Appellant is not privy to the same as on date.

13.02.2025 The National Green Tribunal, Southern Zone, Chennai delivered the impugned judgment in OA No. 69 of 2024 (SZ) related to environmental compliance of the Appellant. The Impugned Judgment passed by the Hon'ble Tribunal with following directions:

- (i) Directed APPCB to impose environmental compensation for past violations.
- (ii) Directed the compliance of mechanization of South Berth, the installation of a fixed dust suppression system at South Berth and the utilization of sewage-treated water for the dust suppression system from Nellore Municipal Corporation.
- (iii) Fixation of timelines for said three conditions and to levy environmental compensation for any delay in compliance beyond the fixed deadlines.

10.04.2025 Vide letter to APPCB, the Appellant Board informed the APPCB, that the Hon'ble Court had disposed the case stating that the port has adhered to all directions and recommendations issued by the authorities. Further the port has implemented environmental measures to prevent

**K**

pollution. The Appellant submitted a Compliance Status Report. The Report provided detailed responses to each recommendation made in the Impugned Judgement.

20.04.2025 *Vide* letter, the Appellant informed the APFCB that the Appellant had complied with direction no. 2 of the external advisory committee (Task Force).

22.04.2025 The Appellant issued a letter ref no. AKPL/APFCB/CTO/013/2025-26 to the Environmental Engineer, APFCB regarding the submission of compliance status against the clarification sought notice dated 15.04.2025 and the CTO application filed through the single desk portal on 20.03.2025.

13.05.2025 Hence, the present Civil Appeal.

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

Thursday, the 13<sup>th</sup> day of February, 2025.

Original Application No. 69 of 2024 (SZ)  
(Through Video Conference)

IN THE MATTER OF

Bonigi Rangalah,  
S/o Venkateswarlu,  
Kakuvempalam Village,  
Vellapalem,  
Nellore District- 524 422.

Applicant(s)

Versus

1. Central Pollution Control Board,

Through its Member Secretary,  
Parvathi Reddy, East Arjun Nagar,  
New Delhi- 110032.

2. Andhra Pradesh Pollution Control Board,

Through its Member Secretary,  
Panyavonghi Brahm, A-3 Industrial Estate,  
Sethupatnam, Hyderabad- 500018.

3. The District Collector,

Nellore District,  
Collector Office, NTC Centre,  
Nellore, Andhra Pradesh- 524 001.

Respondent(s)

For Applicant(s)

Mr. Bonigi Rangalah (Party in-person)

For Respondent(s)

Mrs. N. Nathani for R1.

Mrs. Madhuri Danti Reddy for R2 & R3.

Judgment Reserved on: 8<sup>th</sup> February, 2025.

CORAM:

HON'BLE SMT. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE DR. SATYAGOPAL KORLAPATI, EXPERT MEMBER

JUDGMENT

Delivered by Smt. Justice Pushpa Sathyanarayana, Judicial Member

1. The above case has been *Ex Motu* registered by the Principal

Bench as D.A. No. 759 of 2023 (PB) based on the complaint

received from Mr. Bonigi Rangalah which was transferred to this Bench and re-numbered as O.A. No. 69 of 2024(22).

2. It is stated in the letter that the Adani Krishnapatnam Port handles large coal cargo, and its operations, including the import, storage, and transportation of coal, result in significant dust pollution. The dry, windy conditions cause coal dust to drift into surrounding villages, leading to severe health issues for residents. The port has not taken necessary measures to mitigate this pollution.
3. The fine coal dust spreads into the villages, affecting plant growth and causing serious environmental and health problems due to prolonged exposure. Despite over 25 years of operation, the port has failed to establish the required green belt, with only 2% plantation instead of the mandated 33%. Other contributing factors include overloading of vehicles, lack of wind shields, and the absence of pollution control measures like sprinklers and monitoring stations.
4. It is also stated that the port management has consistently violated environmental regulations, including conditions outlined in its Environmental Clearance (EC) and other orders, and continues to rely on private, illegal groundwater suppliers.
5. In order to ascertain the allegations made, the Tribunal constituted a Joint Committee comprising of representatives of the Central Pollution Control Board (CPCB), Andhra Pradesh Pollution Control Board (Andhra Pradesh Pollution Control Board (APPCB)) and

Collector, Nellore to verify the factual position and take appropriate remedial action.

6. The Joint Committee filed its report dated 10.08.2024. It is stated that on 07.03.2024 the Joint Committee inspected the M/s Adani Krishnapatnam Port Limited and its surroundings. It is stated that the port obtained Environmental Clearance on 26.07.2006 for Phase-I and further obtained Environmental Clearance and CRZ clearance for phase-II on 13.11.2009. The port also obtained an amendment to Consent for Establishment on 02.07.2015.

7. The port also proposed a change of cargo mix without change of the overall quantity of the cargo capacity accepted in Environmental Clearance and consent for establishment i.e. increase in coal handling and bulk liquid cargo and reduction in iron ore handling and obtained Consent for Operation on 05.05.2016.

8. It was also observed by the Joint Committee that several complaints were received by the Pollution Control Board against the port activities during 2023 and the Pollution Control Board issued the following directions to the port based on the recommendation of the Committee:

- (1) The port shall submit time bound action plan for mechanization of south berths to handle coal within two months.
- (2) The port shall expedite installation of fixed/mechanical dust suppression systems at south berth for handling of coal and other dusty cargo.

- (3) The port shall ensure water sprinkling system and other dust suppression measures are effective for suppression/containment of the dust emissions during handling of coal.
- (4) The port shall deploy road sweeping machines for frequent roads cleaning from berth to south gate and to deploy more number of road-sweeping machines in consultation with RO, Nellore.
- (5) The port shall ensure to provide cover to trucks carrying the coal from berth to destination.
- (6) The port shall expedite to provide a truck wheel wash facility on the south side.
- (7) The port shall provide STP to cater the domestic waste water generated at south berth.
- (8) The port shall ensure to progressively increase more no. of water sprinklers and other required dust containment/suppression measures while increasing the cargo handling capacity.
- (9) The port shall install more no. of CAAQM stations to continuously monitor the air quality at representative locations and to implement adequate measures to prevent air borne dust pollution in the surrounding villages. The locations to install the additional CAAQM stations shall be identified through scientific modeling and shall install in consultation with RO, Nellore.
- (10) The port shall furnish preparedness plan to contain the air borne dust emissions for each stock yard/zone wise and during unloading and handling of dust cargo at berth front.
- (11) The port shall not draw the ground water under any circumstances. The port shall furnish time bound action plan to meet the water requirement for the port activities from the sustainable sources.
- (12) The port shall submit action plan to treat the sewage generated from Nellore Municipal Corporation as to utilise for dust suppression system in the port.
- (13) The port shall periodically undertake desilting of the drains and to keep them intact for free flow of the runoff.

9. The Joint Committee has also observed that M/s. AKPL is complying with most of the conditions stipulated in the Environmental Clearance and ERZ Clearance dated 13.11.2009 except specific conditions such as the development of a 100-meter-wide greenbelt around the coal stockyard, priority to the maintenance of storm water drains from the surrounding area, and mechanization of port operations.

10. The Committee also presented an update on the pollution control measures implemented by the port to mitigate environmental impact and prevent pollution. Additionally, the Committee also interacted with the applicant, during which the applicant submitted a representation to the Joint Committee. In the representation, the applicant acknowledged the port's efforts in controlling pollution and, as a result, expressed his decision to withdraw the complaint.

11. Finally, the Joint Committee provided the following recommendations:

- (1) To expedite the dust control measures as per the timelines submitted to the APFCB.
- (2) To expedite the mechanization of the project and ensure completion in 2-3 years. Till then, extensive dust suppression measures shall be taken by installing MDSS as per the direction of APFCB. M/s AKPL shall take the lead and ensure the execution of the mechanization project at an early date.
- (3) To ensure the installation of dust suppression system at the South berth as per schedule i.e. by December, 2024.
- (4) To expedite the installation of the additional CAAQMS to take swift measures in case of an increase in PM levels. M/s AKPL shall install additional CAAQM stations by the end of September, 2024.

12. The 2<sup>nd</sup> respondent, Andhra Pradesh Pollution Control Board, filed its report dated 26.11.2024. The Pollution Control Board has tabulated the compliance status of the port with reference to the directions referred above.

13. Based on the report from the Pollution Control Board and the Joint Committee, it is clear that the port has adhered to all the directions and recommendations issued. Furthermore, as the port has implemented measures to prevent pollution, there are no outstanding issues for further consideration, as the applicant's grievances have been addressed and resolved.

14. To be noted is that the applicant has also given a letter to the Joint Committee dated 07.01.2024 stating that "since filing my complaint, the port authorities have taken measures to mitigate the pollution. Hence, I withdraw my complaint filed with the Hon'ble National Green Tribunal."

15. In view of the above, the Original Application is disposed of with the following directions:

- (i) The APFCB is directed to impose environmental compensation for the past violations as stated by the Joint Committee.
- (ii) The APFCB is directed to ensure that directions issued by them on 14.12.2023 are complied with in full, especially,

- (a) Mechanization of South Berths to handle coal within two months,
- (b) Installation of fixed dust separation systems at South Berth for handling of coal and other dusty cargo.
- (c) Utilization of sewage generated from the Nellore Municipal Corporation for dust suppression system in the port after treatment of sewage.

(iii) The APPEL is also directed to fix specific timelines for compliance of above conditions and levy environmental compensation for any delay in compliance beyond the fixed deadlines.

(iv) The Project Proponent, while developing a 100-meter wide greenbelt around the coal stockyard, shall plant native species which are tall growing such as Bamboo, Gloriosa, Burmese Tree (Noonamarka cadamba) etc.

.....J.M.  
(Smt. Justice Pahlaj Sathyaarayana)

.....E.M.  
(The Secretary, Koriapati)

Internet - Yes/No  
All India NGT Reporter - Yes/No

O.A. No.69/2024(SZ)  
13th February, 2025 (AM)

Before the National Green  
Tribunal  
Southern Zone (Chennai)

O.A. No. 69 of 2024(SZ)

Bongal Rangalah,  
Vr.  
CPCB & Ors.

O.A. No. 69/2024(SZ)  
13th February, 2025 (A1)

NOT

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION  
CIVIL APPEAL NO. OF 2025

(APPEAL UNDER SECTION 22 OF THE NATIONAL GREEN TRIBUNAL ACT, 2010 AGAINST THE FINAL JUDGMENT DATED 13.02.2025 PASSED BY THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI IN ORIGINAL APPLICATION NO. 69/2024 (SZ))

BETWEEN

POSITION OF THE PARTIES

Before the Before this  
Hon'ble National Hon'ble Court  
Green Tribunal

- |  |                    |                  |
|--|--------------------|------------------|
| <p>1. M/S ADANI<br/>KRISHNAPATNAM PORT<br/>LIMITED<br/>Registered Office at<br/>Adani Corporate House,<br/>Shantigram, Near Vaishno<br/>Devi Circle, S.G. Highway,<br/>Khadiyar, Ahmedabad,<br/>Gujarat - 383421<br/>Through its Authorised<br/>Representative</p> | <p>NOT A PARTY</p> | <p>APPELLANT</p> |
|--|--------------------|------------------|

VERSUS

- |   |                            |                            |
|---|----------------------------|----------------------------|
| <p>1. CENTRAL POLLUTION CONTROL BOARD<br/>Through its Member<br/>Secretary, Parivesh Bhawan,<br/>East Arjun Nagar,<br/>New Delhi-110032</p> | <p>RESPONDENT<br/>NO.1</p> | <p>RESPONDENT<br/>NO.1</p> |
| <p>2. ANDHRA PRADESH POLLUTION CONTROL BOARD<br/>Through its Member Secretary,<br/>Paryavaran Bhawan, A-3,</p>                              | <p>RESPONDENT<br/>NO.2</p> | <p>RESPONDENT<br/>NO.2</p> |

Industrial Estate, Sanathnagar,  
Hyderabad,  
Andhra Pradesh-500018

3. THE DISTRICT RESPONDENT RESPONDENT  
COLLECTOR NO.3 NO.3  
Nellore District, Collector  
Office, VRC Centre, Nellore,  
Andhra Pradesh - 524001

4. BONIGIRAGALAH APPLICANT RESPONDENT  
S/o Vankateswarlu, NO.4  
Kakavaripalem Village,  
Vellapalem,  
Nellore District-524412

APPEAL UNDER SECTION 22 OF THE NATIONAL GREEN  
TRIBUNAL ACT, 2010 AGAINST THE FINAL JUDGMENT  
DATED 13.02.2025 PASSED BY THE NATIONAL GREEN  
TRIBUNAL, SOUTHERN ZONE, CHENNAI IN ORIGINAL  
APPLICATION NO. 69/2024 (SZ).

TO  
THE HON'BLE CHIEF JUSTICE OF INDIA  
AND HIS COMPANION JUDGES OF THE  
HON'BLE SUPREME COURT OF INDIA

THE HUMBLE APPEAL ON BEHALF OF  
THE APPELLANT ABOVENAMED

MOST RESPECTFULLY SHEWETH:

1. The Appellant is filing the present Civil Appeal under Section 22 of the National Green Tribunal Act, 2010 ("NGT Act") against the Judgment dated 13.02.2025 ("Impugned Judgment") passed by the Hon'ble National

Green Tribunal, Southern Zone, Chennai ("Hon'ble Tribunal") in Original Application No. 69 of 2024 ("Original Application" or "O.A. 69/2024"), whereby the Hon'ble Tribunal has passed directions against the Appellant herein, in complete violation of the principles of natural justice. Therefore, the Appellant is constrained to invoke the jurisdiction of this Hon'ble Court and impugns directions passed in paragraph 9 and 15 (i), (iv) of the Impugned Judgment.

2. QUESTIONS OF LAW:

The present Civil Appeal raises, *inter alia*, the following substantial questions of law for consideration by this Hon'ble Court:

- i. Whether the Hon'ble Tribunal committed an error and failed to adhere to principles of natural justice by passing directions in the Impugned Judgment without granting the Appellant sufficient opportunity to be heard or present its defence before passing such directions with significant adverse consequences?
- ii. Whether the Hon'ble Tribunal, which is vested with a wide range of powers beyond that of a mere adjudicatory body, in discharge of its functions under National Green Tribunal Act, 2010 ("NGT Act") ought to have given a fair opportunity to the Appellant to represent its case on merits instead of disposing the Application without giving the Appellant an opportunity of being heard?

- iii. Whether the Hon'ble Tribunal acted in excess of its jurisdiction under the NGT Act by issuing directions to the APPCB to impose compensation on the Appellant without affording an opportunity to the Appellant of being heard ignoring the principles of natural justice?
- iv. Whether the Hon'ble Tribunal acted in excess of its jurisdiction under the NGT Act by issuing directions to the APPCB to impose compensation on the Appellant especially when Appellant has been complying with the conditions stipulated in the Environmental Clearance and CRZ Clearance and APPCB is informed of the same?
- v. Whether the Hon'ble Tribunal erred in law by imposing directions or liabilities on the Appellant in the absence of any finding of breach of environmental norms, statutory provisions, or conditions of environmental clearance?
- vi. Whether the Hon'ble Tribunal misapplied the precautionary principle by imposing restrictions and obligations without proper assessment of factual and scientific evidence regarding alleged environmental degradation attributable to the appellant?
- vii. Whether the Hon'ble Tribunal failed to adhere to the principle of *Audi Alteram Partem* by not hearing or granting any opportunity to the Appellant to rebut the

Joint Action Committee Report, in violation of Section 19(1) of the NGT Act?

- viii. Whether the Hon'ble Tribunal, while exercising jurisdiction under the NGT Act, can override specific approvals and clarifications issued by statutory authorities such as MoEFCC and APPCB with regard to environmental compliance?
- ix. Whether the Hon'ble Tribunal failed to differentiate between actionable non-compliance and mere procedural advisories or observations made in the Joint Committee Report?
- x. Whether the Hon'ble Tribunal was legally justified in directing use of specific third-party infrastructure (i.e., sewage-treated water from Nellore Municipal Corporation) without evaluating logistical feasibility or stakeholder agreement as the Appellant cannot be forced to depend on external agencies without contractual arrangements?
- xi. Whether the Hon'ble Tribunal overlooked that compliance with EC/CRZ and APPCB permissions must be assessed in a phase-wise and project-specific context, not on the basis of broad generalizations since each EC has distinct scope and validity and mixing them leads to confusion and unfair assessments?

### 3. BRIEF FACTS:

- i. The Appellant i.e., M/s Adani Krishnapatnam Port (formerly known as Krishnapatnam Port Company Limited), is a company incorporated under the Companies Act, 1956 (as amended) having its registered office at the address as set out in the cause title hereinabove with Corporate Identity Number as U45203GJ1996PLC128239, located at Krishnapatnam in Nellore District, Andhra Pradesh. The Appellant has functioned with full responsibility and in full compliance of the applicable laws and regulations over the years, after having obtained all the necessary approvals/permissions and clearances from the appropriate statutory authorities under the applicable laws.
- ii. The Respondent No. 1 is the Central Pollution Control Board ("CPCB") is a statutory organization under the Ministry of Environment, Forest and Climate Change ("MoEFCC"). It was established in 1974 under the Water (Prevention and Control of Pollution) Act, 1974. The CPCB is also entrusted with the powers and functions under the Air (Prevention and Control of Pollution) Act, 1981.
- iii. The Respondent No. 2 is a State Board for prevention and control of pollution constituted on 24.01.1976 under the Water (Prevention and Control of Pollution) Act, 1974. After the Air (Prevention & Control of Pollution) Act 1981 came into force, the Board's name was changed as Andhra Pradesh Pollution Control Board ("APPCB").

- iv. The Respondent No. 3/District Collector is the nodal agency in the administrative structure of the Central Government for the planning, promotion, co-ordination and overseeing the implementation of India's environmental and forestry policies and programmes.
- v. Respondent No. 4 is the original Complainant/Applicant before the Hon'ble Tribunal.
- vi. APPCB issued Consent Order for Establishment dated 25.05.2004 vide Order No. APPCB/VJA/NLB/633/HQ/2004/9 in favour of the Krishnapatnam Port, Nellore District under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act 1981.
- A copy of Consent Order for Establishment dated 25.05.2004 vide Order No. APPCB/VJA/NLB/633/HQ/2004/9 is annexed hereto and marked as ANNEXURE-A1.  
Pages 42-50
- vii. The Appellant port has been developed in three distinct phases i.e., Phase I, II and III each of which was subjected to prior clearances and permissions. The Appellant has obtained the Environmental Clearances, Environmental and CRZ Clearances and Extensions for Phase I, II and III phased out in the below mentioned manner:

- (a) Phase I: Environmental Clearance dated 26.07.2006 was granted in favour of the Appellant vide F. No. 10-22/2005-IA-III;
- (b) Phase II: Environmental and CRZ Clearance dated 13.11.2009 was granted in favour of the Appellant vide F. No. 11-62/2009-IA-III;
- (c) Phase III: Environmental Clearance and CRZ Clearance dated 11.01.2021 was granted in favour of the Appellant vide Proposal No. IA/AP/MIS/566/2009.

All statutory permissions, including environmental clearances, public hearing on the proposed phase-II development, consent and authorization orders, consents for Establishment and consents to operate, etc., were duly granted by the APPCB under the Water and Air Acts, and were periodically renewed and amended based on operational expansions and modifications.

A copy of the Environmental Clearance dated 26.07.2006 was granted in favour of the Appellant vide F. No. 10-22/2005-IA-III has been annexed herewith as ANNEXURE-A2. Pages 51 - 54

A copy of the Minutes of the environmental public hearing dated 20.02.2009 on the proposed Phase II development of the all-weather multipurpose deep water port by the Appellant at Krishnapatnam, Mutukur & Eepur villages,

SPS Nellore District, Andhra Pradesh is annexed herewith and marked as ANNEXURE-A3. Pages 55 - 65

A copy of the Consent and Authorisation Order dated 08.06.2009 granted by APPCB to the Appellant for the operation of the Port is annexed herewith and marked as ANNEXURE-A4. Pages 66 - 71

A copy of Environmental Clearance dated 13.11.2009 for Phase II granted by MoEFCC to the Appellant is annexed herewith as ANNEXURE-A5. Pages 72 - 80

A copy of the corrigendum dated 02.03.2010 issued by MoEFCC to the Appellant regarding Environmental and CRZ clearance for Phase II of the Appellant is annexed herewith and marked as ANNEXURE-A6. Page 81

A copy of the Consent order for Establishment (CFE) dated 08.05.2010 for the expansion (Phase-II) of the Appellant is annexed herewith and marked as ANNEXURE-A7. Pages 82 - 90

A copy of Letter dated 29.08.2012 issued by the Appellant to MoEFCC, the Director is annexed herewith and marked as ANNEXURE-A8. Pages 91 - 110

A copy of the monitoring report dated 14.11.2013 issued by MoEFCC on the compliance status of environmental clearances for Appellant is annexed herewith and marked as ANNEXURE-A9. Pages 111 - 135

A copy of the amendment to the Consent for Establishment (CFE) Order dated 14.03.2014 issued by APPCB for the Appellant is annexed herewith and marked as ANNEXURE-A10. Pages 136 - 137

A copy of the amendment to the Consent for Establishment Order dated 02.07.2015 issued by APPCB for the Appellant is annexed herewith and marked as ANNEXURE-A11. Pages 138 - 140

A copy of the extension of validity for the Environmental Clearance and Coastal Regulation Zone clearance dated 18.08.2015 for the Phase II granted by MoEFCC to the Appellant is annexed herewith and marked as ANNEXURE-A12. Pages 141 - 142

A copy of the amendment to the consent for establishment order dated 10.02.2016 issued by APPCB for the Appellant is annexed herewith and marked as ANNEXURE-A13. Pages 143 - 145

A copy of letter dated 16.03.2016 issued by MoEFCC to the Appellant for amendment of Environmental Clearance and CRZ for the Appellant for Phase II is annexed herewith and marked as ANNEXURE-A14. Pages 146 - 150

A copy of an amendment order dated 04.01.2017 to the conditions stipulated in the CFE orders for the Appellant is annexed herewith and marked as ANNEXURE-A15. Pages 151 - 153

A copy of amendment to the CFE order dated 22.02.2018 is annexed herewith and marked as ANNEXURE-A16. Pages 154 - 155

A copy of the second extension of validity of Environmental and CRZ clearance for phase II development of the Appellant dated 16.04.2018 issued by MoEFCC is annexed herewith and marked as ANNEXURE-A17. Pages 156 - 157

A copy of the Environmental Clearance and CRZ for development of Phase III expansion of the Appellant dated 11.01.2021 issued by MoEFCC is annexed herewith and marked as ANNEXURE-A18. Pages 158 - 168

- viii. The M/s Krishnapatnam Port Co. Ltd was acquired by the Adani group and subsequent to the said acquisition, the name of the project was officially changed to Adani Krishnapatnam Port Limited. Thereafter, the Appellant submitted a letter dated 16.02.2021 to the MoEFCC requesting for the transfer of Environmental and CRZ clearance from M/s Krishnapatnam Port Ltd to M/s Adani Krishnapatnam Port Ltd which formally transferred all Environmental Clearances to the new entity/Appellant and the same was and duly recorded in all ECs and CFEs/CTOs by the MoEFCC and APPCB between 2021-2022. Thereafter, APPCB issued the Consent for Establishment for expansion of Phase III of the Appellant on 25.02.2021. APPCB also issued amendment to the Consent for

Establishment Order on 06.04.2021 and 16.07.2021. Thereafter, vide letter dated 08.02.2022, MoEFCC approved the name change from M/s. Krishnapatnam Port Co. Ltd. to M/s. Adani Krishnapatnam Port Limited.

A copy of the Consent for Establishment dated 25.02.2021 issued by APFCB is annexed herewith and marked as ANNEXURE-A19. Pages 169-177

A copy of letter dated 10.03.2021 approving the transfer of Environmental Clearance and CRZ Clearance for Phase III from M/s Krishnapatnam Port Company Ltd. to M/s Adani Krishnapatnam Port Limited is annexed herewith and marked as ANNEXURE-A20. Pages 178-179

A copy of the amendment to the Consent for Establishment Order dated 06.04.2021 issued by APFCB for Appellant for Phase III expansion is annexed herewith and marked as ANNEXURE-A21. Pages 180-183

A copy of the amendment to the Consent for Establishment order dated 16.07.2021 issued by APFCB is annexed herewith and marked as ANNEXURE-A22. Pages 184-185

A copy of letter dated 08.02.2022 issued by MoEFCC approving the name change from Krishnapatnam Port Co. Ltd to Adani Krishnapatnam Port Limited for Phase I is annexed herewith and marked as ANNEXURE-A23. Pages 186-187.

A copy of letter dated 08.02.2022 issued by MoEFCC approving the name change from Krishnapatnam Port Co. Ltd to Adani Krishnapatnam Port Limited for Phase II is annexed herewith and marked as ANNEXURE-A24. Pages 188 - 189

- ix. APPCB issued a combined consent and authorisation order to the Appellant on 11.11.2022 vide Consent Order no. APPCB/VJA/NLR/11344/CFQ/HO/2019. This consent order is valid until 31.08.2027. As per Schedule B of the said letter, one of the conditions stipulated was that the port shall maintain the existing greenbelt of 100m width along the periphery.

A copy of the combined consent and authorisation order to the Appellant on 11.11.2022 issued by APPCB is annexed herewith and marked as ANNEXURE-A25. Pages 190 - 197

- x. Meanwhile, a *Suo Moto* Original Application O.A. No. 759 of 2023 was filed on 08.12.2023, based on a complaint by Respondent No. 4, was transferred to the Hon'ble National Green Tribunal, Southern Zone, Chennai and renumbered as OA No. 69 of 2024 (SZ). The Hon'ble Tribunal constituted a Joint Committee comprising representative of the CPCB, APPCB, and the District Collector, Nellore to inspect and submit a factual report.
- xi. In December 2023, APPCB's External Advisory Committee (Task Force) conducted a review of

environmental compliance at the Appellant port and issued directions on 14.12.2023 requiring, *inter alia* (i) Submission of a time-bound plan for mechanization of the South Berth to handle coal; (ii) Installation of a fixed dust suppression system; and (iii) use of sewage-treated water from Nellore Municipal Corporation for dust suppression. The Appellant promptly submitted compliance status reports showcasing strict adherence to the said directions.

A copy of the directions dated 14.12.2023 issued by APPCB is annexed herewith and marked as ANNEXURE-A26.  
*Pages 198 - 202*

- xii. A Meeting dated 22.01.2024 was held on water supply to industries situated in and around Krishnapatnam Port, conducted by the Superintending Engineer, Nellore Municipal Corporation at Nellore Municipal Corporation.

A copy of Minutes of the Meeting on water supply to industries situated in and around Krishnapatnam Port, conducted by the Superintending Engineer, Nellore Municipal Corporation at Nellore Municipal Corporation on 22.01.2024 is annexed herewith and marked as ANNEXURE-A27. *Pages 203 - 220*

- xiii. The Appellant submitted a compliance status report dated 07.02.2024 and time bound action plan to the APPCB in response to the directions issued by APPCB on 14.12.2023.

A copy of compliance status report dated 07.02.2024 issued by the Appellant to APPCB is annexed herewith and marked as ANNEXURE-A28. Pages 221 - 235.

- xiv. The Appellant also submitted an additional compliance status report dated 12.03.2024 and time bound action plan to the APPCB in response to the directions issued by APPCB on 14.12.2023.

A copy of the additional compliance status report dated 12.03.2024 issued by the Appellant to APPCB is annexed herewith and marked as ANNEXURE-A29. Pages 236 - 239.

- xv. The Appellant submitted a report dated 14.05.2024 regarding the Air Quality Model Studies conducted in compliance with condition no. 9 of Task Force Directions.

A copy of the compliance report dated 14.05.2024 issued by the Appellant to APPCB is annexed herewith and marked as ANNEXURE-A30. Pages 240 - 242.

- xvi. The Appellant submitted a Compliance Status Report to APPCB on 10.07.2024 for Direction No. 6 to TF directions.

A copy of the Compliance Status Report dated 10.07.2024 issued by the Appellant to APPCB is annexed herewith and marked as ANNEXURE-A31. Pages 243 - 252.

- xvii. The Joint Committee accordingly investigated the Appellant and filed its report dated 10.08.2024. The Joint Committee acknowledged substantial compliance by the

Appellant with EC and CRZ clearance but raised concerns regarding the following conditions:

- (a) the absence of a 100-meter-wide greenbelt specifically around the coal stockyard, (instead of along the port boundary);
- (b) the need to prioritize maintenance of storm water drains from the surrounding area, and
- (c) incomplete mechanization at the South Berth.

xviii. Thereafter, APFCB filed its report on 26.11.2024 before the Hon'ble Tribunal wherein APFCB tabulated the compliance status of the Appellant. However, since the Appellant was not a party before the Hon'ble Tribunal in the Original Application, the Appellant is not privy to the same as on date.

xix. Without affording the Appellant Tribunal any opportunity to respond to the Joint Committee's findings or present its rebuttal, the Hon'ble Tribunal passed its Impugned Judgment.

xx. The Impugned Judgment passed by the Hon'ble Tribunal needs to be quashed as the Appellant is not in violation of any of the conditions as mentioned in paragraph 9 and 15 (i) and (iv) of the Impugned Judgment as mentioned below.

**FACTS PERTAINING TO THE ALLEGED NON-COMPLIANCES**

Greenbelt around Coal Stockyard

- xxi. The Appellant was granted environmental clearance for Phase I of the development of its port by the MoEFCC on 26.07.2006. One of the stipulated conditions therein required the Appellant to develop a greenbelt along the project area, with adequate boundary allocation earmarked for the same.
- xxii. Subsequently, EC for Phase II of the project was granted by MoEFCC on 13.11.2009. One of the conditions contained in the EC dated 13.11.2009, (referred to in the Impugned Judgment at paragraph 9) stated that the Appellant "*shall develop the greenbelt of 100 mtrs. width around the coal stock yard as per the request in the public hearing.*" However, during the public hearing conducted on 20.02.2009, the Appellant had clearly committed to developing a greenbelt of 100 mtrs. along the port boundary, and not specifically around the coal stockyard. Accordingly, the Appellant addressed a letter dated 29.08.2012 to the MoEFCC seeking modification of the EC condition to align it with the actual commitment made during the public hearing. :

Existing	Requested
"The greenbelt of 100m width shall be developed <i>around the coal stock yard</i> as per the request in the public hearing"	"The greenbelt of 100m width shall be developed <i>around the port boundary</i> as per the request in the public hearing"

- xxiii. Thereafter, EC for Phase III was granted on 11.01.2021, stipulating and recording that in accordance with the commitment made during the public hearing and as per the directions of the APPCB, a greenbelt of 100 mtrs. width had been developed along the port boundary and a total of 191.5 hectares of greenbelt area had been established by the Appellant, in accordance with the Appellant's stated commitment.
- xxiv. EC granted for Phase III was issued on 11.01.2021, stipulating and recording that a greenbelt 100 mtrs. wide has been developed along the port boundary, in accordance with the Appellant's stated commitment.
- xxv. Further, the MoEFCC Southern Regional Office after conducting an inspection, issued a report dated 14.11.2013 wherein it was reaffirmed that the Appellant was actively developing the greenbelt of 100 mtrs. along the port boundary as reflected under S. No. 7 of the specific conditions of Phase II compliance report. Additionally, the Appellant has consistently reported compliance with the greenbelt conditions of 100 mtrs. around the port boundary and 20 mtrs. around the coal stockyards, as evident from the half-yearly compliance reports. It is submitted that the EC for Phase III and the compliance reports continue to reflect the maintenance of the said greenbelt of 100 mtrs. width greenbelt around the Port boundary and 20 mtrs. around the coal stock yards.

xxvi. In view of the foregoing, it is respectfully submitted that there exists no ground to allege non-compliance on the part of the Appellant. The greenbelt related conditions contained in the ECs have been duly and continuously complied with, and the same stands duly recorded and corroborated by documents.

Prioritization of maintenance of storm water drains from the surrounding area

xxvii. The Appellant is maintaining the storm water drains periodically and especially before the monsoon season by removing the sludge accumulated to prevent possible flooding of the surrounding areas. The Appellant has also carried out all the regular desilting and maintenance work pursuant to the terms and conditions of the EC, and the same can be evidenced from various Half-yearly compliance reports.

xxviii. It is pertinent to mention that the Appellant did not get any opportunity to contest the matter and deal with the averments made against the Appellant by various parties before the Hon'ble Tribunal since the Appellant was not a party before the Hon'ble Tribunal.

xxix. It is also pertinent to mention that APPCB has also never issued any show cause notice for non-compliance with regards to the maintenance of the storm water drains till date.

Mechanization of Port operations

- xxx. The Appellant is performing its port operations through mechanized mode in all the berths, wharfage and internal port movement operations with optimum utilisation of various modes of dust suppression systems. The port operations have made significant strides in mechanization, with almost all the berths operational. The south berth is semi-mechanised and the mechanisation of Berth 6 has also completed as per CTO dated 11.11.2022 and the mechanisation of berths are maintained as per the EC, CPE and CFO till date.
- xxxi. Following an inspection by the task force, prior to the initiation of the Original Application No. 69/2024, the APPCB issued directives under sections Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention & Control of Pollution) Act for the Appellant to submit a plan of action.
- xxxii. In response to the Report dated 14.12.2023 submitted by APPCB, the Appellant submitted a detailed compliance status addressing each of the directives issued therein. It is respectfully submitted that the directions relating to the mechanization of south berth was issued for the first time in the said report dated 14.12.2023. Pursuant thereto, the Appellant has actively engaged in numerous meetings with the power plants including Vedanta Ltd. and Jindal Power Ltd. to expedite the mechanization process of the south

berth and facilitate the installation of conveyor systems at the South Berth. However, as recorded in the minutes of meetings, it is pertinent to note that both Vedanta Ltd. and Jindal Power Ltd. are currently non-operational. Accordingly, the proposed mechanization and conveyor infrastructure, which is intended to serve these specific consumers, can only be implemented in a phased manner once coal handling at the south berth reach optimal capacity and subject to the operational requirements of the respective power plant consumers.

- xxxiii. In the meantime, the Appellant has been proactively undertaking measures to control and minimize dust emissions at the South Berth by deploying an advanced dust suppression system, which remains effective for the currently lower volumes of coal being handled at the said location. The Appellant is strictly adhering to the timelines set forth in the plan of action reports submitted to the regulatory authorities. Furthermore, the Appellant is actively engaging in numerous meetings with the above-mentioned power plant stakeholders namely Vedanta Ltd. and Jindal Power Ltd. to expedite the process of mechanization of the south berth including the installation of conveyor systems. The Appellant's efforts in this regard are duly recorded in the minutes of meetings dated 08.08.2024, 24.08.2024 and 11.09.2024 which clearly reflects its consistent and bonafide engagement with the said stakeholders.

A copy of the Minutes of the Meeting dated 08.08.2024 for mechanization of south berths for Jindal Power Limited (Simhapuri Unit) and Meenakshi Energy Limited (Vedanta Power) up to their plants for handling coal is annexed herewith and marked as ANNEXURE-A32. Pages 251 - 255

A copy of the Minutes of the Meeting dated 24.08.2024 for Pollution control measures by M/s Jindal Power Ltd. in coal transportation from Appellate Port to JPL Simhapuri is annexed herewith and marked as ANNEXURE-A33. Pages 256 - 257

A copy of the email dated 11.09.2024 from Mr. Siva Rama Krishna Rao to Mr. KM Ram wherein it was informed that Meenakshi Energy Limited has been taken over by Vedanta Limited is annexed herewith and marked as ANNEXURE-34. Pages 258 - 260

Compliance report of the Impugned Judgment

- xxxiv. The Appellant is in compliance of the directions passed by the Hon'ble Tribunal in the Impugned Judgment and in this regard, the Appellant submitted its compliance report dated 10.04.2025 before the APPCB in reference to the Impugned Judgment and the recent Task Force meeting convened by the APPCB.
- xxxv. That, the above said facts clearly demonstrate that vide the Impugned Judgment dated 13.02.2025, arbitrary directions

were passed by the Hon'ble Tribunal in the Original Application filed by the Respondent No. 4/Applicant on the basis of a gross misunderstanding of the provisions of law.

xxxvi. The Impugned Judgment suffers from serious jurisdictional, procedural, and substantive errors. It imposes burdensome penal consequences in the absence of any adjudicated breach, thereby necessitating interference by this Hon'ble Court under Section 22 of the NGT Act.

2. GROUND:

The present Appeal is being filed as per the provisions of Section 22 of the NGT Act, on the following grounds, *inter alia*, which are taken in the alternative and without prejudice to one another:

Violation of Natural Justice:

- A. BECAUSE a bare perusal of the Impugned Judgment would make it inconspicuously clear that the Hon'ble Tribunal passed certain directions against the Appellant without affording a fair opportunity to the Appellant to present its case. It is needless to state that the NGT Rules, 2010 places due significance and importance on the principles of natural justice as enshrined under Rule 19 of the NGT Rules, 2010. Therefore, an opportunity of fair hearing on merits being an integral component of the principles of natural justice, the Hon'ble Tribunal ought to have afforded the Appellant an adequate and fair opportunity to represent its case on merits.

- B. BECAUSE the importance of due process of law has time and again been emphasized by this Hon'ble Court in a catena of Judgments. Therefore, an Order passed by any judicial or quasi-judicial body has to be tested on the anvil of the principles of natural justice which encompasses the opportunity of being heard on merits.
- C. BECAUSE it needs no emphasis that the right to be heard is extremely crucial to ensure reasonable opportunity, due process and procedural fairness which are the touchstone of the justice dispensation system.
- D. BECAUSE considering the peculiar facts and circumstances of the present case, the Hon'ble Tribunal ought to have not passed such directions in the Original Application without considering that the Appellant should be heard on the question of facts and law. Hence, direction could not have been passed in the Original Application filed by the Appellant without affording a fair and reasonable opportunity to the Appellant to establish its case.
- E. BECAUSE this Hon'ble Court has time and again denounced the recurrent engagement of the Hon'ble Tribunal of passing Orders without giving the party approaching the Hon'ble Tribunal a full opportunity to contest the matter and to place all its defences.
- F. BECAUSE the Hon'ble Tribunal has erred in law and on facts in passing the Impugned Judgment without establishing any direct or indirect nexus between the alleged

environmental harm and the lawful operations of the Appellant.

- G. BECAUSE the Hon'ble Tribunal failed to appreciate that the Appellant has at all times complied with the conditions of the Environmental Clearance (EC), Coastal Regulation Zone (CRZ) clearance, and other statutory permits issued under applicable environmental laws.
- H. BECAUSE the Impugned Judgment is passed without issuing a specific Show Cause Notice or affording an effective opportunity to the Appellant to respond to the proposed imposition of compensation, violating the principles of natural justice.
- I. BECAUSE the lack of hearing or opportunity to rebut the Joint Action Committee report by the Appellant is in violation of Section 19(1) of the NGT Act and against the principles of *Audi Alteram Partem*.
- J. BECAUSE the Hon'ble Tribunal has failed to follow the precedent laid down by the apex court in the matter of *Veena Gupta & Anr. v. Central Pollution Control Board & Ors.* reported in 2024 INSC 89 wherein a compensation order has been quashed because of lack of hearing and in the matter of *Singrauli Super Thermal Power Station v. Ashwani Kumar Dubey* reported in 2023 INSC 618, wherein it has been held that the Hon'ble Tribunal cannot rely solely on the expert report without hearing the affected parties.

K. BECAUSE the Hon'ble Tribunal erred by not following the precedent laid down by the Hon'ble Court in the matter of *Madhyamam Broadcasting Ltd. v. Union of India* reported in (2023) SCC OnLine SC 366 wherein it was held that core principles of natural justice must not be bypassed.

L. BECAUSE Hon'ble Tribunal's adjudicatory role cannot be abdicated to expert committees as held in the matter of *Sanghar Zuber Ismail v. Ministry of Environment, Forest and Climate Change* reported in (2021) SCC Online SC 669.

Grounds defending the alleged non-compliance as mentioned in paragraph 9 of the Impugned Judgement

*Development of a 100 mtrs. wide Greenbelt around the Coal Stockyard*

M. BECAUSE the MoEFCC inspected the site on 24.07.2012 and confirmed compliance by the Appellant with pollution control measures.

N. BECAUSE in the inspection conducted by MoEFCC Southern Region on 14.11.2013, it was reaffirmed that the Appellant has actively developed the greenbelt of 100 mtrs. around the port boundary (under S. No.7 of the specific conditions of Phase II compliance report).

O. BECAUSE the Appellant has consistently reported compliance with the greenbelt requirements of 100 mtrs. around the port boundary and 20 mtrs. around the coal

stockyards as evidenced from all the half yearly compliance reports since the issuance of the EC.

P. BECAUSE the Hon'ble Tribunal has failed to consider Phase-wise ECs and approvals, and the port's representations made to MoEFCC regarding rectification.

Q. BECAUSE the EC for Phase I of the development of Appellant port was granted by MoEFCC on 26.07.2006, wherein one of the stipulated conditions required the development of a was that, "Green belt area should be developed along the project and budget earmarked." Thereafter, the Appellant applied for EC for Phase II which was granted by MoEFCC to the Appellant on 13.11.2009. Thereafter, EC for development of Phase III was granted by MoEFCC to the Appellant on 11.01.2021, wherein it was recorded that, in accordance with the commitment made by the Appellant during the public hearing and as per the directions of APPCB a 100 mtrs. wide green belt had been developed along the port boundary of the port and a total of 191.5 hectares of green belt has been developed. Thus, the Appellant has been in continuous compliance with the aforesaid condition.

*Prioritization of maintenance of storm water drains from the surrounding area*

R. BECAUSE the Hon'ble Tribunal failed to appreciate that there is no violation to this effect as the Appellant is maintaining the storm water drains periodically and especially before the monsoon season by removing the

sludge accumulated to prevent possible flooding of the surrounding areas.

- S. BECAUSE the Appellant has also carried out all the regular desilting and maintenance work pursuant to the terms and conditions of the EC, and the same can be evidenced from various Half-yearly compliance reports.
- T. BECAUSE the Appellant has filed half yearly compliance reports with APPCB from 2011 to 2024 and APPCB is cognizance of these facts. Had the Hon'ble Tribunal issued notice to the Appellant, the said facts would have been brought to the notice of the Hon'ble Tribunal. Thus, the Impugned Judgment needs to be quashed.
- U. BECAUSE the APPCB has never issued any show cause notice for non-compliance with regards to the maintenance of the storm water drains till date.
- V. BECAUSE the APPCB has never given any show cause notice for non-compliance with desilting of the drainages to date, and the direction given in TF directions is promptly addressed in the compliance reports. Pollution Control Board Authorities, as part of the regular directions, have always been directed to prioritize the de-siltation of the drainage, which contemplates that the drainage works are carried out by the Appellant. In any case, "Prioritization" in the Joint Action Committee report was an advisory remark, not a statutory non-compliance which could have lead to any order of compensation.

*Mechanization of Port operations*

- W. BECAUSE the Appellant is performing its port operations through mechanized mode in all the berths, wharfage and internal port movement operations with optimum utilization of various modes of dust suppression systems.
- X. BECAUSE the port operations have made significant strides in mechanization, with almost all berths operational.
- Y. BECAUSE the Appellant is proactively managing dust emissions through an advanced dust suppression system, which is effective for the lower quantities of coal handled at the south berth.
- Z. BECAUSE the Appellant is actively engaging in numerous meetings with the power plants Vedanta and Jindal Power to expedite the mechanization of the south berth and the installation of conveyors, with the corresponding minutes of meetings at the south power plants, Vedanta and Jindal Power, are currently inactive. Therefore, the mechanization and conveyor system for these consumers can only be implemented once coal handling at the south berth maximizes its capacity, contingent upon the specific needs of the dedicated power plant consumers.
- AA. BECAUSE the assertions regarding the non-mechanization of port operations lack any substantiation from the Joint Action Committee or the Hon'ble Tribunal.

- BB. BECAUSE the Appellant has not been afforded the opportunity to counter the allegations made by the Joint Action Committee, which relies solely on its report. This lack of due process violates the principles of natural justice.
- CC. BECAUSE the Hon'ble Tribunal has improperly invoked the Polluter Pays Principle without quantified damage assessment or adherence to laid-down judicial norms.
- DD. BECAUSE the Hon'ble Tribunal failed to adhere to the judgment by the apex court in the matter of *Vellore Citizens' Welfare Forum v. Union of India* reported in (1996) 5 SCC 647 that Polluter Pays Principles needs to be applied with due process.
- EE. BECAUSE the Hon'ble Tribunal has erred by disregarding the precept laid down by the apex court in the matter of *Goel Ganga Developers v. Union of India* reported in (2018) 18 SCC 257 that environmental compensation must be preceded by the opportunity of hearing and damage quantification.
- FF. BECAUSE the Hon'ble Tribunal imposed compliance deadlines and corresponding penalties without examining the technical interdependencies involving third-party stakeholders, which are critical to the actual implementation of the mechanization directives.
- GG. BECAUSE the Hon'ble Tribunal failed to engage in a cumulative or comparative assessment of the Appellant's historical and ongoing environmental performance, instead

drawing adverse conclusions based on isolated and uncontextualized observations of the Joint Committee.

HH. BECAUSE the Tribunal has imposed punitive measures in the absence of any violation notice, prosecution, or regulatory finding issued by APPCB thereby bypassing the administrative due process contemplated under the Water Act, Air Act, and Environment (Protection) Act.

3. It is submitted that no appeal by the Appellant claiming the same or similar relief with respect to the Impugned Judgment dated 13.02.2025 passed by Hon'ble Tribunal is pending either before this Hon'ble Court or any other Court or Tribunal. The Appellant submits that documents with the present appeal are the true copies of the respective originals.

**PRAYER**

It is therefore, most respectfully prayed that this Hon'ble Court may be pleased to:

- (a) Allow and admit the present appeal and set aside/quash paragraph 9 and 15 (i), (iv) of the Impugned Judgment dated 13.02.2025 passed by the Hon'ble National Green Tribunal, Southern Zone in O.A. No. 69 of 2024 (SZ);
- (b) Pass such further order and directions as this Hon'ble Court may deem fit and proper in the facts and circumstances of the present case.

**AND FOR THIS ACT OF KINDNESS, THE APPELLANT  
AS IN DUTY BOUND SHALL EVER PRAY**

FILED BY:



**KARANJAWALA & CO.  
ADVOCATES FOR THE APPELLANT**

**DRAWN ON: 12.05.2025**

**FILED ON: 13.05.2025**

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION  
CIVIL APPEAL NO. \_\_\_\_\_ OF 2025

40  
S. No. 3576 / 2025

WCV  
VIJAY C. SHAH  
NOTARY  
GOVT. OF INDIA  
- 8 MAY 2025

IN THE MATTER OF:

M/S ADANI KRISHNAPATNAM PORT LIMITED

APPELLANT

VERSUS

CENTRAL POLLUTION CONTROL BOARD & ORS.

RESPONDENTS

AFFIDAVIT

I, Arjun Doshi, S/o Jayesh Doshi, aged about 24 years having its office at Adani Corporate House, Shantigram, Nr. Vaishno Devi Circle, S.G. Highway, Khodiyar, Ahmedabad-382421, do hereby solemnly affirm and state as under:-

1. That I am the Authorized Representative of the Appellant Company in the above-mentioned Appeal and as such I am fully conversant with the facts and proceedings of the case.
2. That I have read and understood the contents of the accompanying Civil Appeal, & IAs and I say that the facts stated therein are true and correct to my knowledge.
3. That I state that the contents of the Civil Appeal pages 9 to 41 paras 1 to 3 are true to my knowledge, those contained in pages 8 to K of the Synopsis and List of Dates are also true and correct to my knowledge and record of the case.

That the annexures annexed to the accompanying Civil Appeal are true copies of their respective originals.





VERIFICATION

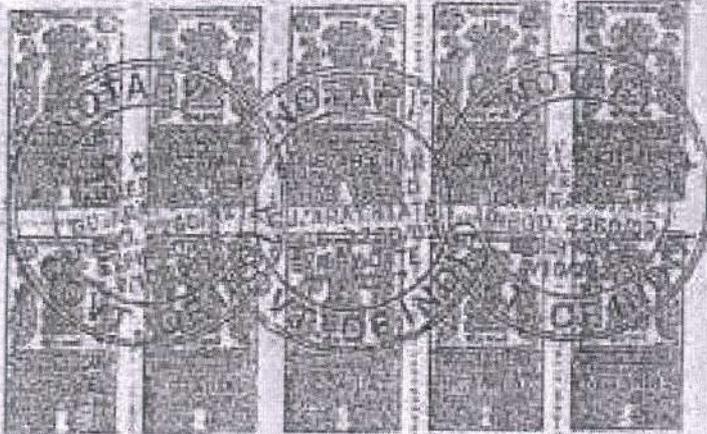
41 For, Adani Kishorepattam Port Limited

*[Signature]*  
DEPONENT

Verified that the contents of the above-mentioned affidavit are true and correct to the best of my knowledge and belief. Nothing false has been stated therein and no material fact has been concealed therefrom.

Verified at \_\_\_\_\_, on this \_\_\_\_\_ day of \_\_\_\_\_, 2025.

For, Adani Kishorepattam Port Limited  
*[Signature]*  
DEPONENT



2  
SOLEMNLY AFFIRMED  
BEFORE ME  
*[Signature]*  
VIJAY C. SHAH  
NOTARY  
GOVT. OF INDIA  
- 8 MAY 2025





Raghavendra Sreyas TVS &lt;raghavendrasreyas.office@gmail.com&gt;

**O.A. No. 1313 of 2024**

1 message

**Chamber of TVS Raghavendra Sreyas, AoR, Supreme Court of India**

9 March 2026 at

&lt;raghavendrasreyas.office@gmail.com&gt;

16:04

To: soni.singh@vgalegal.com, "thakursumit79@gmail.com" &lt;thakursumit79@gmail.com&gt;, service@karanjawala.in, karanjawala@karanjawala.in, secy-moef@nic.in

Cc: Raghavendra Sreyas TVS &lt;sreyas.tvsr@gmail.com&gt;

Sir/ Ma'am,

Please find attached herewith the Affidavit filed on behalf of the Andhra Pradesh Pollution Control Board in the above captioned matter.

Kindly treat this email as advance service of the same. Kindly acknowledge the receipt of the same.

Regards,  
Siddharth Vasudev,  
Advocate



APPCB affidavit in OA 1313 of 2024PB.pdf

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TVS Raghavendra Sreyas  
Advocate on Record  
Supreme Court of India

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Vishnu Kumar Pathak (Regd Clerk): 9821136653  
(*All physical correspondence may be sent to above address*).